

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 684 OF 2023

IN THE MATTER OF:

SANDEEP

.....Applicant

- VERSUS -

JR GROUP POWER AUTOMOBILE INDIA PVT. LTD

AND ORS

....Respondent(s)

**ACTION TAKEN REPORT IN THE COMPLIANCE  
OF THE ORDER DATED 5.4.2024**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**

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THROUGH,

*Shachay ...*

**PRIYANKA SWAMI AND SANJEEV KUMAR**  
**ADVOCATE**

**F-13, GF, JANGPURA**  
**EXTENSTION, NEW DELHI**  
**advpriyankaswami@gmail.com**

**M: +91 8800656660**

## IN THE HON'BLE NATIONAL GREEN TRIBUNAL

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ORIGINAL APPLICATION NO. 684 OF 2023

IN THE MATTER OF:

SANDEEP

.....Applicant

- VERSUS -

JR GROUP POWER AUTOMOBILE INDIA PVT. LTD.

AND ORS.

....Respondent(s)

ACTION TAKEN REPORT IN COMPLIANCE WITH THE ORDER DATED  
05.04.2024

That the following Action Taken Report on behalf of Respondent No. 1 under the ongoing matter, Original Application No. 684/2023, titled as *Sandeep vs JR Group Power Automobile India Pvt. Ltd.*:-

1. That the following directions were given by the Hon'ble Tribunal vide order dated 05.04.2024

*" 8. Even though prima facie the observations made in the report of the Joint Committee regarding emission of benzene and its associated compounds together with heavy metals and also no improvement in handling and managing the hazardous waste despite verbal directions warrant immediate closure of the unit of respondent no. 1- project proponent yet it will be appropriate that before passing any order of immediate closure respondent no. 1-project proponent is granted opportunity in accordance with principle of natural justice to file its response and also to take remedial measures. Accordingly, respondent no. 1- project proponent is directed to take requisite remedial measures immediately*

*with regard to emission of Benzene and its associated compounds and also for proper management and disposal of hazardous waste/scrap in accordance with rules and submit compliance report before this Tribunal within two weeks (by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF) with a copy to HSPCB.”*

2. That it is respectfully submitted that in compliance with the above directions, along with the recommendations made by the joint committee are as under:

**RECOMMENDATIONS:**

1. *Since the industry is engaged in handling of substances which may cause human hazard and adverse impact to human health and environment, it is therefore recommended that the unit may be asked to ensure proper handling and management of materials/ chemicals so that no emission is released into the environment which may cause any damaged.*
2. *HSPCB has already issued a show cause notice for closure under section 31-A of Air (Prevention and Control of Pollution) Act, 1981/ 33A of Water (Prevention and Control of Pollution) Act, 1974 revocation of CTO, Prosecution for violation of section 24 under section 43 of Water (Prevention and Control of Pollution) Act, 1981 imposing Environmental Compensation, non-complying of Hazardous Waste Management Rules, 2016 and Plastic-Waste Management Rules, 2016 and amended thereof vide letter No. HSPCB/RWR/2023-2024/2442 dated 18.03.2024 (Annexure R-3). It is therefore recommended that and environmental compensation may be levied by HSPCB taking into account the human health and environmental damage that would have cause due to continues emission of hazardous chemicals into the environment and the same may be estimated for the period of the industry was in operation.*

3. *A safety audit may also be undertaken by the concerned state authority where the issue of hazardous and other wastes dumped inside the premises and the same has created obstruction in free passages be also considered.*

**RESPONSE IN COMPLIANCE WITH THE ABOVE RECOMMENDATIONS  
IS AS UNDER:-**

1. That it is respectfully submitted that the R-1 has hired a specialized Environmental Pollution Consultant namely, "Enviro Lab" to guide the R-1's factory in accordance with Environment Act, 1986, Air Act, 1981 and Water Act, 1974 and to perform environmental compliances from time to time. A true copy of the payment receipt dated 06.04.2024 for hiring "Enviro Lab" is annexed herewith as **ANNEXURE 1**. A copy of the suggestions made by the consultant "Enviro Lab" is annexed herewith as **ANNEXURE 2 (Colly)**. A copy deposit of Rs. 2,00,000/- to HSPCB towards the performance deposit as suggested by the consultant has been annexed herewith as **ANNEXURE 3**.
2. That it is respectfully submitted that the R-1 has been informed about the notification which clarifies that this particular unit does not fall under the Public Liability Insurance Act, 1991 with regard to the employees working under this unit as there are no chemicals/ substances used in the R-1's factory which requires Public Liability Insurance. A copy of teNo Requirement of Public Insurance Liability Act on letter head of R-1's factory alongwith the notification dated 24<sup>th</sup> March, 1992 of Ministry of Environment and Forest in regards to the list of chemicals with quantities for application of Public Liability Insurance Act isannexed herewith as **ANNEXURE 4 (Colly)**.
3. That it is respectfully submitted that the R-1 has taken immediate steps to clear the plastic and iron scrap which was found to be stored by the joint committee in the backyard of the factory. Also, a further step has been taken to enter into an MOU with SANKLA ENTERPRISES for scientific disposal of industrial

plastic waste. A true copy of the said agreement/ MOU with Sankla Enterprises is annexed herewith as **ANNEXURE 5**.

4. That it is respectfully submitted that the recommendation with regard to the Air Pollution and Water Pollution has been fully complied alongwith the testing report of the DG SET.

Firstly, however, there has not been Water Pollution, that has already been observed by this Hon'ble Tribunal, which is also mentioned hereunder and the the relevant extract of the order is as follows:

*“4. Reply was filed by respondent no. 1-project proponent videemail dated 14.02.2024. In its reply respondent no. 1-project proponent has mentioned that its plant is situated at Plot No. 22-23-24, Sector-7, HSIIDC, Bawal, Haryana. HSPCB vide its letter dated 16.05.2021 granted consent to respondent no. 1 to operate its plant at the aforementioned address. Respondent no. 1 conducts injection moulding of automotive plastic parts, wherein such automotive plastic parts are painted under several processes. In this process of painting, waste is generated which is immediately routed to the Effluent Treatment Plant [ETP] installed and maintained by respondent no. 1 in its premises. Paint sludge is handed over to authorized agency recognized by the government to deal with industrial waste as per environmental norms. ETP treated water is thereafter diverted to the sewerage connection provided by Haryana State Industrial & Infrastructure Development Corporation [HSIIDC] for which the respondent no. 1 pays separate Water/Sewerage charges against Bills raised by HSIIDC.”*

Secondly, in regards to the Air Pollution, R-1 has conducted tests for the Air Ambient Analysis, from *EPALabs Private Limited* on 09.04.2024 which also shows that there have not been any air pollutants or emissions in the R-1's factory premises.

It is pertinent to mention that there are 5-10 factories of the same nature located in the nearby areas. A factory M/s JSW, is located in front of R-1 Unit. Also, a factory named Kansai Nerolac Paints Limited, Plot No. 36, Sector 7, HSIIDC Growth Centre, Bawal, Distt Rewari which is also a paint manufacturing plant located within 200 mtrs. to the respondent factory. Hence, the sampling of ambient air was observed beyond the limits of the R-1's factory.

The copy of the Ambient Air Analysis conducted on 09.04.2024 and again another Ambient Air Analysis dated 16.04.2024 by "*EPA Labs Private Limited*" has been annexed herewith as **ANNEXURE 6 (Colly)**. A copy of the receipt of Rs. 2,700/- to HSPCB towards Rechecking of Ambient Air Quality as suggested by "*Enviro Lab*" has been annexed herewith as **ANNEXURE 7**.

Hence, it is evident that no emissions have occurred from the premises of R-1's factory, and all necessary compliances have been diligently adhered to. Nevertheless, it is now challenging to comprehend and raises serious doubts regarding the actions of the concerned departments regarding the sampling process. Notably, no samples were provided to R-1 as mandated under section 26 of the Air (Prevention and Control of Pollution) Act, 1981.

It is crucial to acknowledge that benzene leakage could potentially occur in paint manufacturing processes, and R-1 stands as the manufacturer of mouldings wherein utilizing paint within its factory premises. Additionally, other paint manufacturing facilities exist within 200 meters of R-1's factory. However, it remains unclear from where the samples were obtained whether from the exterior or interior of the factory.

Therefore, upon reviewing the reports outlined in *Annexure 4* and *Annexure 5*, it can be asserted that there has been no leakage of benzene or any other chemical compound.

Thirdly, in regards to the DG SET, the Commission for Air Quality Management in National Capital Region and Adjoining Areas in the notification No. A-110018/01/2021-CAQM/827(DT) dated 02.06.2023 states that “*any use of DG sets of capacity upto 800 KW shall be permitted for industrial and commercial sector in the entire NCR and residential etc., only subject to their conversion to dual fuel system (70% gas + 30% diesel) in areas where gas infrastructure and supply is available.*”.

It is pertinent to mention that there is a list of manufacturers certified for Retrofit Emission Control Devices (RECDs) applicable to Deisel Genset Engines (Up to 800 KW) for different capacity ranges as of 09.04.2024 which also included M/s Chakr Innovation Pvt. Ltd. That R-1 has already given the purchase order of the same which shall get installed within 40-45 days.

A true copy of the purchase order of the RECDs (600 KVA) from M/s Chakr Innovation is attached herewith as **ANNEXURE 8**. A copy of the list of manufacturers of the RECDs applicable to Diesel Genset Engines by CPCB is annexed herewith as **ANNEXURE 9**. A copy of the notification of the Commission for Air Quality Management in National Capital Region and Adjoining Areas in the notification No. A-110018/01/2021-CAQM/827(DT) dated 02.06.2023 is annexed herewith as **ANNEXURE 9A**.

5. It is further submitted that the logbook which reflects the inlet and outlet of the paint sludge has been recorded and is further carried out by the agency hired for scientific disposal which is *Eco Management and Protection Services*, an agency which is certified for scientific disposal of the hazardous waste. A copy of the R-1's MOU with *Eco Management and Protection Services* alongwith the logbook is annexed herewith as **ANNEXURE 10 (Colly)**.

It is also pertinent to mention that the R-1 had already taken Authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 from HSPCB vide letter bearing No. HWN/REW/2022/8479101 dated 26/05/2022 for transportation of hazardous waste. A copy of the Authorization granted by HSPCB to R-1's factory under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 annexed herewith as **ANNEXURE 11**.

6. That it is pertinent to mention that the issue which was raised in the interim report with regard to the water droplets coming out of the exhaust of the paint shop. Under the consultation of Enviro Lab, R-1 has taken these steps to improve and comply with the said issue, which are as under:-
  - a) Earlier there were 3 Water Spray Nozzel which are now being increased to 36 Water Spray Nozzel to deal with the impurities if any in the fumes.
  - b) Exhaust/ Stack duct height increased by 7.5 mtrs from 15 mtrs, which is now at a height of 22.5 mtrs.

A true copy of the PPT depicting the improvement of the exhaust of before and after has been annexed herewith as **ANNEXURE 12**. Further, a true copy of the layout maps providing a holistic view of the industry alongwith the various moulding shops and paint shop at different locations is marked and annexed herewith collectively as **ANNEXURE 13 (Colly)**.

7. That it is respectfully submitted that it is imperative to underscore that environmental compliance is a fundamental aspect of our operations. In this regard, we have diligently pursued the necessary compliances as per the order dated 05.04.2024 of this Hon'ble Tribunal and have also submitted the representation to the HSPCB for any other inspection or recommendation thereof, if necessarily required.

A true copy of the representation dated 18.04.2024 in regards to the compliance report made to the HSPCB is annexed herewith as **ANNEXURE 14**.

In light of the foregoing, we respectfully request for expedited consideration and disposal of this matter.

**PRAYER:-**

In view thereof, it is most respectfully prayed from this Hon'ble tribunal may be most graciously pleased to dispose of this above captioned O.A. bearing No. 684/2023, as all the compliances in regards with the order dated 05.04.2024 has been duly made/ complied.

It is prayed accordingly.

*Dg.*

---

Respondent No. 1

**THROUGH,**

*Spandhan...*

**PRIYANKA SWAMI AND SANJEEV KUMAR  
ADVOCATE**

**F-13, GF, JANGPURA  
EXTENSTION, NEW DELHI  
advpriyankaswami@gmail.com  
M: +91 8800656660**

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 684 OF 2023

IN THE MATTER OF:

SANDEEP

.....Applicant

- VERSUS -

JR GROUP POWER AUTOMOBILE INDIA PVT. LTD

AND ORS

....Respondent(s)

AFFIDAVIT

I Deepak Kumar Goyal, aged about 50 years son of Shri deewan Chand Goyal resident of 755/21, 6K, Near Vasant valley convent school, Gandhi Nagar Gurugram Haryana 1220001, presently at Delhi and currently working as V.P- Mfr. at JR Group Power Automobile India Private Limited (Correct Name:- JRG Automotive industries India private limited) office at plot number 15-16-22-24 IMT, Bawal District Rewari Haryana 123501 solemnly affirm and declare as under:-

1. That I am the respondent number one working as V.P - Mfr. at JR Group Power Automobile India Private Limited (Correct Name:- JRG Automotive industries India private limited). In the above mentioned case and as such I am well conversant with the fact and circumstances of the above captioned case, and competent to swear the present affidavit.

2. That the accompanying compliance report as per the order/directions dated 5.4.20124 by this Hon;ble tribunal has been drafted prepared and field by my council under my instructions which is read over and explain to me in my vernacular. The content of the same as not been repeated here in for the sake of brevity.

3. That the annextures annexed to the said application are true and correct and all documents attached are copies of respective originals.

*Handwritten signature*  
Identify the deponent who has signed by thumb impression in my presence

*Dg*  
DEPONENT

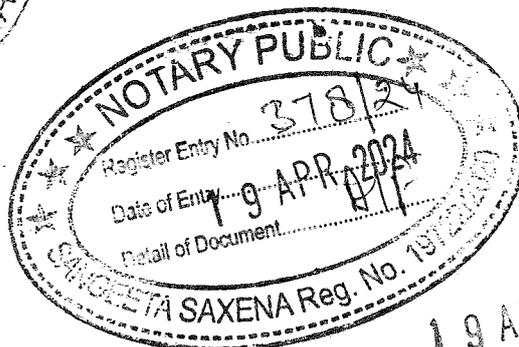
VERIFICATION

It is verified at New Delhi on 18th April 2024 that the consent of above affidavit r to and correct as per my knowledge and belief and nothing has been concealed their from.

*Dg*  
DEPONENT



*TESTED*  
*Sangeeta Saxena*  
NOTARY PUBLIC  
SANGEETA SAXENA  
ADVOCATE



19 APR 2024



# 75 ENVIRO LAB

Annexure 1 10

An ISO 9001:2015, ISO 14001:2015 & OHSMS 45001:2018 Certified Laboratory  
Recognized from Ministry of Environment, Forest & Climate Change (MoEF&CC) Govt. of India  
Under the Environment Protection Act 1986

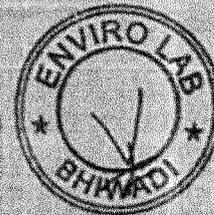
### Enviro Lab

S-3, Phase-II (Near "D" Pharma)  
RIICO Industrial Area  
Bhiwadi-301019 Distt. Alwar  
TAN NO. JPRS10011B  
PAN NO. - ATKPS3822K  
State Name : Rajasthan, Code : 08  
E-Mail : envirolab97@gmail.com

### Receipt Voucher

No.:	Dated: 06-Apr-24	
Particulars		Amount
Account :		
	JRG Automotive Industries	133000.00
	Advance	Advance   133000.00   Cr
Through :		
HDFC Bank Ltd. A/c. (01688020000296)		
On Account of :		
NEFT RCVD from JRG Automotive Industries		
Amount (In words) :		
INR One Lakh Thirty Three Thousand Only		
		Rs. 133000.00

Authorised Signatory





# 76 ENVIRO LAB

Annexure 2 11

An ISO 9001:2015, ISO 14001:2015 & OHSMS 45001:2018 Certified Laboratory  
Recognized from Ministry of Environment, Forest & Climate Change (MoEF&CC) Govt. of India  
Under the Environment Protection Act 1986

Date : 06.04.2024

To,

JRG Automotive Industries India Pvt Ltd (Unit-2),

Plot No-22-23-24, Sector-7, HSIIDC Growth Center, Bawal (HR),

**SUBJECT : Suggestion to reduce Benzene level in outer ambient monitoring near paint shop-5 and routine govt compliance guidelines,**

Dear Sir,

As required we inspected to M/s JRG Group for providing technical assistance to improve the existing pollution control system in your paint shop & environmental consultancy on regular basis. After visiting your plant, I hereby suggest following things to be implement/ ensure: --

1. Paint Shop Exhaust Duct Height is inadequate and needs to be increase by 7.5 Mtr so that it become 3.5 Mtr higher than the plant highest level (This lower height is resulting water droplets into paint shop exhaust outlet due to very less distance between Wet Scrubber & paint shop Exhaust Outlet),
2. Wet Scrubber in line with Exhaust of the paint shop has less qty of Water Spraying Nozzle which needs to be increased immediately for proper settlement of air pollutant particles in it before sending it into open atmosphere,
3. Paint Sludge must be dispose-off through Govt approved recycler with 90-days max,
4. Used Hyd. Oil/ Lube Oil/ Oil-soaked cloth must be dispose-off through govt approved recycler with 90-days,
5. JRG needs to ensure that all Hazardous Waste (Sludge/ Empty paint containers/ Plastic Waste etc) should be in lock and key with proper identification,
6. JRG should register itself for Plastic Waste Management (PWM) immediately,
7. All Plastic waste must be dispose-off through govt approved recycler only,
8. Annual Return and Environmental Statement report need to be submitted timely,
9. JRG should deposit Rs. 2,00,000/- (Two lacs Only) to Haryana Pollution Control Board (HSPCB) towards Performance Security and Rs. 2,700/- (Two thousand seven hundreds Only) towards Rechecking of Ambient Air Quality after taking all corrective actions,

Thanks & Regards

Anupam Shukla



M/s. Enviro Lab

(Recognized from MoEF&CC, ISO 9001: 2015, ISO14001:2015, OHSAS 18001:2007 Certified Laboratory)

S-2 & 3, Phase-IIInd (Near 'D' Pharma)

RIICO Industrial Area, Bhiwadi-301019, Distt.-Alwar (Rajasthan)

9414012627, 09314012627, 9214012627.

GSTIN No. 08ATKPS3822K1Z7/ SAC Code 998346

**Bank Details of Enviro Lab**

A/C HOLDER NAME : ENVIRO LAB

A/C NO. : 01688020000296

IFSC CODE : HDFC0000168

BANK NAME : HDFC BANKBRANCH : BHIWADI



FRIES INDIA PVT. LTD (646491) [Know More](#)

You are here: / Reports / Query By Account

**e-PayOrder Details****e-PayOrder Details**

e-PayOrder Number CNACYLUCH0

Debit Status Success

06-Apr-2024

haryana state pollution control boa

Two Lakhs only

2,00,000.00

00000039027749111

MAYAPURI, NEW DELHI

virender kumar  
MAKER  
"CNACYLUCH0"SUMEDHA JAIN  
Authorizer 1

Counterfoil Description PERFORMANCE SECURITY

Transaction Type NEFT Funds transfer

GSTIN Number --

**Debit Account Details**

Account No.	Branch	Amount
00000039027749111	MAYAPURI, NEW DELHI	2,00,000.00

**Credit Account Details**

Beneficiary Name/Account No.	Bank/Branch/IFSC Code	Amount	Credit Status	UTR No.
haryana state pollution control boa/4916000100007912	RSC PANCHKULA SECTOR-6/RSC PANCHKULA SECTOR-6/PUNB0491600	2,00,000.00	Credited to Beneficiary Account	SBIN124097366941

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# JRG AUTOMOTIVE INDUSTRIES INDIA PRIVATE LIMITED

Striving for Excellence with Continuous Learning

Website: www.jrgindia.com



14

CIN : U35990HR2012PTC079155

Annexure 4  
(copy)

17<sup>th</sup> April 2024

To whomsoever it may concern,

As per the directions of Ministry of Environment and Forest, vide their notification on 24<sup>th</sup> March 1992 and as instructed by clause (d) of Section 2 of the Public Liability Insurance Act 1991, the Central Government has enlisted the chemicals and subsequent quantity thresholds, which if exceeded, directly make the owner handling the hazardous substance liable to take public liability insurance as per the provisions mentioned in the Act.

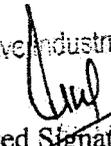
On the basis of the same, there are **no such substances** that JRG Automotive Industries India Pvt. Ltd. is using – a company engaged in manufacturing and painting of injection moulded plastic components for automotive industry..

Since **no such substances** are being used or store at our facility, this is to inform that as of now, we're not required by law to take the public liability insurance. If in future, the need for the same is indicated, JRG shall promptly take necessary measures to fulfil its environmental responsibilities in this regard.

This is for information purposes only.

Thanks, and Best Regards,

JRG Automotive Industries India Pvt. Ltd.

  
Authorised Signatory

JRG Automotive Industries India Pvt. Ltd.

Regd. Office: K5A/15, First Floor, DLF City Phase-II, Gurugram-122002. Tel: +91-124 4035799

Corp. Office: DSM 448-449, DLF Towers, Shivaji Marg, New Delhi-110015

Tel.: +91-11-25190293,294,45109910, Fax: +91-11-4549311

Works

Unit 1 : Plot No. 16, Sector 5, HSIIDC, Bawal, Distt. Rewari (Haryana) - 123501

Unit 2 : Plot No. 22, 23 & 24, Sector 7, HSIIDC Bawal, Distt. Rewari (Haryana) - 123501

Unit 3 : Survey No. 153, 175, 176, 184, Village Karsanpura, Taluka Mandal, Distt. Ahmedabad (Gujrat) - 382140

Unit 4 : Plot No. 15, Sector 5, HSIIDC, Bawal, Distt. Rewari (Haryana) - 123501

## MINISTRY OF ENVIRONMENT AND FORESTS

## NOTIFICATION

New Delhi, the 24th March, 1992

15

5.0. 227 (E).-In exercise of the powers conferred by clause (d) of Section 2 of the Public Liability Insurance Act, 1991 (6 of 1991), the Central Government hereby specifies the quantities shown in column 3 of the Table below for which or exceeding which every owner handling the hazardous substance mentioned in the corresponding entry in column 2 thereof shall take out insurance policy as per the provisions of the said Act.

TABLE

## LIST OF CHEMICALS WITH QUANTITIES FOR APPLICATION OF PUBLIC LIABILITY INSURANCE ACT

Sl. No.	Name of hazardous substances	Quantity	CAS Chemical Abstract Service Number
1	2	3	4
<b>PART - 1</b>			
<b>GROUP 1 - TOXIC SUBSTANCES</b>			
1	Aldicarb	100 kg	116-06-3
2	4-Aminodiphenyl	1 kg	96-67-1
3	Amiton	1 kg	78-53-5
4	Anabasine	100 kg	494-52-0
5	Arsenic pentoxide, Arsenic (V) acid & salts	100 kg	
6	Arsenic trioxide, Arsenic (III) acid & salts	100 kg	
7	Arsine (Arsenic hydride)	10 kg	7784-42-1
8	Azinphos-ethyl	100 kg	2642-71-9
9	Azinphos-methyl	100 kg	86-50-0
10	Benzidine	1 kg	92-87-5
11	Benzidine salts	1 kg	
12	Beryllium (powders, compounds)	10 kg	
13	Bis (2-chloroethyl) sulphide	1 kg	505-60-2
14	Bis (chloromethyl) ether	1 kg	542-88-1
15	Carbophuran	100 kg	1563-66-2
16	Carbophenothion	100 kg	786-19-6
17	Chlorfenvinphos	100 kg	470-90-6
18	4-(Chloroformyl) morphine	1 kg	15159-40
19	Chloromethyl methyl ether	1 kg	107-30-2
20	Cobalt (metal, oxides, carbonates, sulphides, as powders)	1 t	
21	Crimidine	100 kg	535-89-7
22	Cyanoate	100 kg	3734-95-0
23	Cycloheximide	100 kg	66-81-9
24	Demeton	100 kg	806548-3
25	Dialifos	100 kg	10311-84-9
26	OO-Diethyl S-ethylsulphinylmethyl phosphorothiate	100 kg	2588-05-8

	OO-Diethyl S-ethylsulphonylmethyl phosphorothioate	100 kg	2588-06-9
	OO-Diethyl S-ethylthiomethyl Phosphorothioate	100 kg	2600-69-3
	OO-Diethyl S-isopropylthiomethyl phosphorodithioate	100 kg	78-52-4
30	OO-Diethyl S-propylthiomethyl phosphorodithioate	100 kg	3309-68-0
31	Dimefox	100kg	115-264
32	Dimethylcarbamoyl chloride	1 kg	79-44-7
33	Dimethylnitrosamine	1 kg	62-75-9
34	Dimethyl phosphoramidocycnicidic acid	1 t	6391741-9
35	Diphacinone	100kg	82-66-6
36	Disulfoton	100 kg	298-04-4
37	EPN	100 kg	2104-64-5
38	Ethion	100 kg	563-12-2
39	Fensulfotion	100 kg	115-90-2
40	Fluenetil	100 kg	4301-50-2
41	Fluoroacetic acid	1 kg	14449-0
42	Fluoroacetic acid, salts	1 kg	
43	Fluoroacetic acid, esters	1 kg	
44	Fluoroacetic acid, amides	1 kg	
45	4-Fluorobutyric acid	1 kg	62-23-7
46	4-Fluorobutyric acid, salts	1 kg	
47	4-Fluorobutyric acid, esters	1 kg	
48	4-Fluorobutyric acid, amides	1 kg	
49	4-Fluorocrotonic acid	1 kg	37759-72-1
50	4-Fluorocrotonic acid, salts	1 kg	
51	4-Fluorocrotonic acid, esters	1 kg	
52	4-Fluorocrotonic acid, amides	1 kg	
53	4-Fluoro-2-hydroxybutyric acid, amides	1 kg	
54	4-Fluoro-2-hydroxybutyric acid, salts	1 kg	
55	4-Fluoro-2-hydroxybutyric acid, esters	1 kg	
56	4-Fluoro-2-hydroxybutyric acid, amides	1 kg	
57	Glycidonitrile (Hydroxyacetoni trile)	100kg	107-164
58	1, 2, 3, 7, 8, 9-Hexachlorodibenzo-p-dioxin	100g	194-8-74-3
59	Hexamethyl phosphoramidate	1 kg	680-31-9
60	Hydrogen selenide	10 kg	7783-07-5
61	Isobenzan	100 kg	297-78-9
62	Isodrin	100 kg	465-73-6
63	Juglone (S-Hydroxynaphthalene 1,4 dione)	100 kg	481-39-0
64	4, 4-Methylenebis (2-chloroniline)	10 kg	101-14-4
65	Methyl isocyanate	150 kg	624-83-9
66	Mevinphos	100 kg	7786 34-7
67	2-Naphthylamine	1 kg	91-59-8
68	2-Nickel (metal, oxides, carbonates,	1 t	
69	Nickel tetracarbonyl	10kg	13463-39-3
70	Oxygendisulfoton	100 kg	2497-07-6
71	Oxygen difluoride	10kg	7783-41-7
72	Paraxon (Diethyl 4-nitrophenyl phosphate)	100 kg	31145-5
73	Parathionf	100 kg	56-38-2

	Parathion-methyl	100 kg	298-00-0
	Pentaborane	100 kg	19624-22-7
6	Phorate	100 kg	298-02-2
77	Phosacetim	100 kg	4104-14-7
78	Phosgene (carbonyl chloride)	750 kg	7544-5
79	Phosphamidon	100 kg	13171-21-6
80	Posphine (Hydrogen phosphide)	100 kg	7803-51 -2
81	Promurit (1-(3, 4-dichlorophenyl) 3-triazenelhiocarboxamide)	100kg	5836-73-7
82	1, 3-Propanesullone	1 kg	1120-714
83	1-Propcn-2-chloro-1, 3-did diacetate	10 kg	10118-72-6
84	Pyrazoxon	100 kg	108-34-9
85	Selenium hexalluoride	10 kg	7783-79-1
86	Sodium selenite	100 kg	10102-18-8
87	Stibine (Antimony hydride)	100 kg	7803-52-3
88	Sulfotep	100 kg	3689-24-5
89	Sulphur dichloride	1 t	10545-99-0
90	Tellurium hexafluoride	100 kg	7783-80-4
91	TEPP	100 kg	107-49-3
92	2, 3, 7, 8-Tetrachlorodibenzo-p-dioxin (TCDD)	1 kg	1746-01 -6
93	Tetramethylenedisulphototramine	1 kg	80-12-6
94	Thionazin	100 kg	297-97-2
95	Tirpate (2, 4-Dimethyl-1, 3-di thidane-2-carboxaldehyde O-methylcarbamoyloxime)	100 kg	26419-73-8
96	Trichloromethanesulphenyl chloride	100 kg	594-42-3
97	1-Tri (cyclohexyl) stannyH H-I, 2, 4-triazde	100 kg	41083-11-8
98	Triethylenemelamine	10 kg	51-18-3
99	Warfarin	100 kg	81-81-2

#### GROUP 2-TOXIC SUBSTANCES

100	Acetone cyanhydrin (2-Cyanopropan-2-01)	200 t	75-86-5
101	Acrolein (2-Propenal)	20 t	107-02-8
102	Acrylonitrile	20 t	107-13-1
103	Allyl alcohld (Propen-1-01)	200 t	107-18-6
104	Alylamine	200 t	107-11-9
105	Ammonia	50 t	7664-41 -7
106	Bromine	40 t	7726-95-6
107	Carbon disulphide	20 t	75-15-0
108	Chlorine	10 t	7782-50-5
109	Dipneyl ethane di-isocynate (MDI)	20 t	101-68-8
110	Ethylene dibromide (1, 2-Dibromocthanc)	5 t	106-93-4
111	Ethyloncimine	50 t	151-56-4
112	Formaldehyde (concentration <90%)	5 t	50-00-0
113	Hydrogen cynide	5 t	74-90-8
114	Hydrogen chloride (liquified gas)	25	7647-01-0
115	Hydrogen fluoride	5 t	7664-39-3
116	Hydrogen sulphide	5 t	7783-064

	Methyl bromide (Bromomethane)	20 t	74-83-9
	Nitrogen oxides	50t	11104-93-1
119	Propyleneimine	50t	75-55-8
120	Sulphur dioxide	20t	7446-09-5
121	Sulphur trioxide	15t	7446-11-9
122	Tetraethyl lead	5 t	78-00-2
123	Tetramethyl lead	5 t	75-74-1
124	Toluene di-isocyanate (TDI)	10 t	584-84-9
			75-01-4
<b>GROUP 3-HIGHLY REACTIVE SUBSTANCES</b>			
125	Acetylene (ethyne)	5 t	74-86-2
126	a. Ammonium nitrate (I)	350 t	6484-52-2
	b. Ammonium nitrate in form of fertiliser (2)	1250 t	
127	2, 2-Bis (tert-butylperoxy) butane (concentration $\geq$ 70%)	5 t	2167-23-9
128	1, 1-Bis (tert-butylperoxy) cyclohexane (concentration $\geq$ 80%)	5 t	3006-86-8
129	tert-Butyl peroxyacetate (concentration $\geq$ 70%)	5 t	107-71-1
130	tert-Butyl peroxyisobutyrate (concentration $\geq$ 80%)	5 t	109-13-7
131	tert-Butyl peroxy isopropyl carbonate (concentration $\geq$ 80%)	5 t	2372-21-6
132	tert-Butyl peroxy malate (concentration $\geq$ 80%)	5 t	1931-62-0
133	tert-Butyl peroxy pivalate (concentration $\geq$ 77%)	50 t	927-07-1
134	dibenzyl peroxydicarbonate (concentration $\geq$ 90%)	5 t	2144-45-8
135	Di-sec-butyl peroxydicarbonate (concentration $\geq$ 80%)	5 t	19910-65-7
136	Diethyl peroxydicarbonate (concentration $\geq$ 30%)	50 t	14666-78-5
137	2, 2-dihydroperoxypropane (concentration $\geq$ 30%)	5 t	2614-76-08
138	di-isobutyl peroxide concentration $\geq$ 50%	50 t	3437-84-1
139	Di-n-propyl peroxydicarbonate (concentration $\geq$ 80%)	5 t	16066-38-9
140	Ethylene oxide	5 t	75-21-8
141	Ethyl nitrate	50 t	625-58-1
142	3, 3, 6, 6, 9, 9-hexamethyl-1, 2, 4, 5-tetroxacyclononane (concentration $\geq$ 75%)	50 t	22397-33-7
143	Hydrogen	2 t	1333-74-0
144	Liquid Oxygen	200 t	7782-41-7
145	Methyl ethyl ketone peroxide (concentration 260%)	5 t	1338-93-4
146	Methyl isobutyl ketone peroxide (concentration 260%)	50 t	37206-20-5
147	Peracetic acid (concentration 260%)	50 t	79-21-0
148	Propylene oxide	5 t	75-56-9
149	Sodium chlorate	25 t	7775-09-9
<b>GROUP 4 EXPLOSIVE SUBSTANCES</b>			
150	Barium azide	50 t	18810-58-7
151	Bis (2,4, 6-trinitrophenyl) amine	50 t	131-073-7
152	Chlorotrinitro benzene	50 t	28260-61-9
153	Cellulose nitrate (containing 12.6% Nitrogen)	50 t	9004-70-0
154	Cyclotetramethylenetranitramine	50 t	2691-41-0
155	Cyclotrimethylenetranitramine	50 t	121-82-1

	Diazodinitrophenol	10 t	7008-81-3
	Dichylene glycol dinitrate	10 t	693-21-0
158	Dinitrophenol, salts	50 t	
159	Ethylene glycol dinitrate	10 t	628-96-6
160	1-Glyoxy-4-nitrosamino-1H-tetrazole	10 t	109-27-3
161	2, 2', 4, 4', 6, 6'-Hexanitrostilbene	50 t	20062-22-0
162	Hydrazine nitrate	50 t	13464-9 / -6
163	Lead azide	50 t	13424-46-9
164	Lead styphnate (Lead 2, 4, 6-trinitroresorcinol)	50 t	15245-44-0
165	Mercury fulminate	10 t	20820-45-5
166	N-Methyl-N, 2, 4, 6-tetranitroaniline		628-86-4
167	Nitroglycerine	50 t	47945-8
168	Pentaerythritol tetranitrate	10 t	55-63-0
169	Picric acid (2, 3, 6-Trinitrophenol)	50 t	78-11-5
170	Sodium picramate	50 t	88-89-1
171	Styphnic acid (2, 4, 6-Trinitroresorcinol)	50 t	831-52-7
172	1, 3, 5-Triamino-2, 4, 6-trinitrobenzene	50 t	82-71-3
173	Trinitroaniline-	50 t	3058-38-6
174	2, 4, 6-Trinitroanisole	50 t	26952-42-1
175	Trinitrobenzene	50 t	605-35-9
176	Trinitrobenzoic acid	50 t	25377-32-6
		50 t	35860-50-5
177	Trinitroresorcinol		129-66-8
178	2,4, 6-Trinitrophenol	50 t	28905-71-7
179	2,4, 6-Trinitrotoluene	50 t	4732-4-3
		50 t	118-96-7

## PART-II

Classes of hazardous Substances not specifically named in Part-I

1	2	3	4
<b>GROUP 5-FLAMMABLE SUBSTANCES</b>			
1	Flammable gases:	15 t	-
	Substances which in the gaseous state normal pressure and mixed with air become flammable and the boiling point of which at normal pressure is 20 °C or below;		
2	Highly flammable liquids:	1000 t	-
	Substances which have a flash point lower than 21 °C and the boiling point of which at normal pressure is above 20 °C,		
3	Flammable liquids:	25 t	-
	Substances which have a flash point lower than 55 °C and which remain liquid- under pressure, where particular processing conditions, such as high pressure and high temperature, may create major accident hazards.		

[F.No. 18(13)/91-PL-HSMD]  
K.M. CHADHA, Jr., Secy.

AGREEMENT FOR DISPOSAL OF INDUSTRIAL  
PLASTIC WASTES

BETWEEN

JRG AUTOMOTIVE INDUSTRIES INDIA PRIVATE LIMITED

AND

SANKLA ENTERPRISES

SANKLA ENTERPRISES

*[Handwritten signature]*  
Proprietor

For JRG Automotive Industries India Pvt. Ltd.

*[Handwritten signature]*  
Authorized Signatory



हरियाणा HARYANA

11AA 344908

**AGREEMENT FOR DISPOSAL OF PLASTIC WASTE**

This Agreement for Disposal of Plastic Waste (hereinafter referred to as "agreement") is executed on 01<sup>st</sup> of April 2024 at Haryana.

**BY AND BETWEEN:**

JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD (Unit 1,2 & 4), a company incorporated in India under the Companies Act, 1956, having its registered office address at Unit No. 0006, BPTP Park Centre, Sector-30, Gurugram-122001, Haryana and manufacturing unit located at HSIIDC IMT Bawal, Rewari-123501, Haryana, acting through Authorised Signatory (hereinafter referred to as "JRG"), as the FIRST PARTY. The expression 'First Party' shall unless repugnant to the context and meaning thereof shall mean and include the successors and permitted assigns of JRG;

AND

SANKLA ENTERPRISES (hereinafter referred to as "SE") having its office at H1-32, RIICO Ind. Area Ghiloth, Neemrana, Rajasthan- 301705 as the SECOND PARTY. The expression 'Second Party' shall unless repugnant to the context and meaning thereof shall mean and include the successors and permitted assigns of JRG;

SANKLA ENTERPRISES

*[Signature]*  
Proprietor

Page 2 of 7

For JRG Automotive Industries India Pvt. Ltd.

*[Signature]*  
Authorised Signatory

The above-mentioned Parties to this agreement shall collectively be referred to as "Parties" and individually as "Party".

**WHEREAS:**

- A. JRG is engaged in manufacturing of Automotive Plastic Moulding Parts. JRG desires to dispose of Plastic wastes in a manner compliant with various regulatory and environmental laws applicable in India (PVM).
- B. JRG represents that it has obtained necessary authorisations and licences from all the regulatory agencies under applicable laws and possess facilities for safe disposal of plastic industrial wastes. JRG further represents that it has necessary capabilities and authorisations for the transportation of such wastes; and
- C. SE has represented a desire to purchase the plastic wastes generated from JRG for safe disposal in accordance with the laws applicable in India. Further, SE has agreed to monitor and supervise the safely collects the plastic wastes from manufacturing unit of JRG and transports the same to the desired facilities.

**IN CONSIDERATION** of the mutual agreements, covenants, representations, and warranties set forth in the Agreement, and for other good and valuable consideration, **THE PARTIES HEREBY AGREE AS FOLLOWS:**

1. JRG agrees to sell the industrial plastic wastes generated during manufacturing activity and SE agrees to purchase the plastic wastes from JRG. JRG will notify the rates at which the aforesaid sale transaction shall take place from time to time. The transaction of sale of plastic waste shall be undertaken on ex-works manufacturing unit of JRG.
2. SE will be responsible for safe collection, transport and disposal of industrial plastic wastes.
3. SE shall use best skill and judgment, and shall timely, diligently and to the reasonable satisfaction of JRG, collect, transport and dispose of industrial plastic wastes, in compliance with all the laws applicable in India. The Second Party further undertakes to fulfil all the formalities and requirements expressed in any legislation, rules, regulations, notifications, circulars, orders and directives, including but not limited to obtaining necessary approvals / 'no objection certificates' from and filing of returns / declarations with the Ministry of Environment, Forest and Climate

Change, Government of India, Central Pollution Control Board and State Pollution Control Boards, wherever necessary.

4. SE agrees to monitor and supervise the collection and transportation of plastic wastes by JRG.

5. **SCOPE OF WORK:**

(a) Second Party will be responsible for safely collecting, arranging appropriate transporter for transportation and disposal of industrial plastic wastes. The representatives of SE will monitor the loading of waste in vehicle for transportation. JRG will provide to SE gate invoice pass for clearance of plastic wastes.

(b) Second Party at the site of disposal will adequately segregate and categorise the wastes. The wastes will be properly stored, and all precautions shall be taken to avoid spillage of any kind or leaching to the soil. The Second Party shall ensure that the people handling industrial plastic wastes have adequate training and knowledge industrial plastic waste handling.

(c) The Second Party shall ensure that only such transporter which has been approved by State Pollution Control Board or is registered with the same, as the case may be, is employed for transportation of wastes, if applicable. The vehicle for transportation must be in good condition and the driver must possess valid driving license and other necessary permissions.

(d) The Second Party will ensure that plastic waste container are properly labelled in terms of the applicable laws if applicable.

(e) JRG will directly raise invoice on Second Party for sale of plastic wastes for disposal.

The Second Party will be responsible for generating and undertaking any procedure or requirement for the safe collection and disposal of plastic wastes in compliance with the applicable laws.

6. **PRIVACY:** SE will be precluded from selling the manufactured final products cleared by JRG as scrap directly into the market. SE will be obligated to dismantle all the parts and obtain a 'no-objection certificate' indicating dismantling of such goods to the satisfaction of JRG as a pre-condition for undertaking the activity of sale.

SANKLA ENTERPRISES

Proprietor

Page 4 of 7

For JRG Automotive Industries India Pvt. Ltd.

Authorized Signatory

7. **REPRESENTATIONS:** The Second Party makes following representations in respect of the Instant Agreement:
- (a) The Second Party represents that they have the necessary know-how, capabilities, authorisations and specialisation to handle plastic industrial wastes.
  - (b) The Second Party has obtained applicable permissions and licences under the laws that govern the collection and disposal of all such plastic industrial wastes. The Second Party will share the necessary consent forms and approvals obtained in this regard with JRG.
8. **INDEMNIFICATION:** The Second Party undertake to indemnify and keep indemnified JRG in case of any misuse, mishandling, pilferage or spill over of the non-hazardous waste by itself or its employee, agents and / or any authorised person thereof, resulting in any penalty, liability and damages under any rule, regulation, acts, notification imposed by the authority concerned.
9. **CONSIDERATION:** The rates payable to First Party by Second Party will be as per mutually agreed quotation. Further, the consideration will be subject to the following clauses:
- (a) The GST payable on supply of wastes and scrap will be charged extra;
  - (b) All payments to be made in advance through cheque / pay order deposit / NEFT.
  - (c) Quarterly revisions of the rates can be made by the First Party.
  - (d) The TDS/ TCS will be deducted / collected at applicable rates under Income-tax Act, 1961.
  - (e) Any other additional taxes that may become leviable will be charged extra.
  - (f) The Second Party will bear the cost of transportation
10. **DURATION OF the AGREEMENT:** This Agreement shall be affective for a period of One Year from 01<sup>st</sup> April 2024 to 31<sup>st</sup> March 2025.
11. **Termination of the Agreement:**
- (a) Either party can terminate the contract by giving 30 days' notice in writing before the end of the Agreement period.

SANKLA ENTERPRISES



Proprietor

Page 5 of 7

For JRG Automotive Industries India Pvt. Ltd.



Authorised Signatory

(b) The First Party may terminate the Agreement at any time without notice to the Second Party or the Second Party in the event of breach of any of the terms and conditions of the present Agreement, or the breach of any assurance or undertaking given by the Second Party or the Second Party the First Party, non-adherence of the statutory norms and for not adhering to the Service Standards, if any, prescribed by the First Party.

12. **GOVERNING LAW:** This agreement shall be a contract under the laws of India and for all purpose shall be governed by and construed and enforced in accordance with the laws of India.

13. **ARBITRATION:**

(a) Any dispute between the parties as to the effect, interpretation or application of the Agreement or as to their rights, duties or liabilities hereunder, or as to any act, matter or thing arising out of consequent to, or in connection with this Agreement (hereinafter referred to as 'the Difference') shall be resolved amicably through negotiations. Such negotiations shall commence within a period of ten (10) days of the issue of notice by either party calling for the same (hereinafter referred to as 'the Notice').

(b) In the event that such negotiations fail to resolve the Difference, within a period of thirty (30) days from the date of receipt of Notice by the other party, either party may invoke this arbitration clause under notice to the other. The Difference shall then be referred to and finally resolved by arbitration in accordance with Rules of Conciliation and Arbitration of the Indian Council of Arbitration, by an arbitrator(s) appointed in accordance with the said Rules.

(c) The place of arbitration shall be New Delhi, and the language of the arbitration shall be English.

(d) The costs of arbitration shall be equally borne by both the parties.

14. **JURISDICTION:** This agreement shall be subject to the exclusive jurisdiction of the courts at New Delhi only and no other Court shall have jurisdiction.

15. **Anti-Bribery & Anti-Corruption**

Each Party agrees, on behalf of itself, its officers, directors and employees and on behalf of its Affiliates, agents, representatives, consultants and subcontractors hired in connection with the

SANKLA ENTERPRISES

Director

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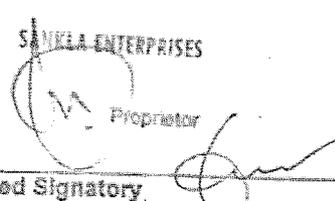
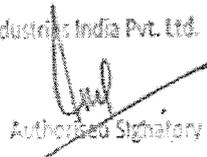
For JRG Automotive Industries India Pvt. Ltd.

Authorized Signatory

subject matter of this Agreement (together with such Party, the "Party Representatives") that for the performance of its obligations hereunder:

- a) The Party Representatives shall not directly or indirectly pay, offer or promise to pay, or authorize the payment of any money, or give, offer or promise to give, or authorize the giving of anything else of value, to:
  - b) Any Government Official in order to influence official action,
  - c) Any Person (whether or not a Government Official) (i) to influence such Person to act in breach of a duty of good faith, impartiality or trust ("acting improperly"), (ii) to reward such Person for acting improperly, or (iii) where such Person would be acting improperly by receiving the money or other thing of value;
  - d) Any other Person while knowing or having reason to know that all or any portion of the money or other thing of value will be paid, offered, promised or given to, or will otherwise benefit, a Government Official in order to influence official action for or against either Party in connection with the matters that are the subject of this Agreement; or
  - e) Any Person to reward that Person for acting improperly or to induce that Person to act improperly.

For any feedback kindly contact @99887487950 Email @ hr-unit4@jrgindia.com

For SANKLA ENTERPRISES	For JRG Automotive Industries India Pvt Ltd
<p>SANKLA ENTERPRISES                    Proprietor</p>	<p>For JRG Automotive Industries India Pvt. Ltd.                    Authorized Signatory</p>
Authorized Signatory.	Authorized Signatory



Regional Office Alwar  
Rajasthan State Pollution Control Board  
D-Block, Ambedkar Nagar, Alwar-301001  
Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Date: Apr 20 2023 4:29PM

Order No : 2023-2024/Alwar/9769

Unit Id : 126028

M/s SANKLA ENTERPRISES

H1-32, RIICO Industrial Area Ghiloth, Neemrana

Tehsil:Neemrana

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/03/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your SANKLA ENTERPRISES plant situated at H1-32, RIICO Industrial Area Ghiloth RIICO INDUSTRIAL AREA, Neemrana Tehsil:Neemrana District:Alwar, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 28/03/2023 to 28/02/2033.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Other Waste Material (Iron/ Glass/ Paper etc.)	By Product	500.00 TON/ANNUM
PLASTIC CHIPS & DANA	Product	6,100.00 TON/ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Alwar  
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Order No: 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage ..	0.450	NIL	0.450 Septic Tank and Soakpit

- 5 That the unit shall apply for renewal of this for Consent to Operate at least four months in advance prior to expiry date of this consent letter/commencement of production/commissioning of project else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & Amendments.
- 6 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 7 That the industry shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 8 That the Industry shall develop plantation as per specified norms in at least 33% of the plot area to maintain ambient air quality around the Industry.
- 9 That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent".
- 10 That industry shall not carryout any modification/change in process or manufacture/produce any other products/by products which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 issued by Ministry of Environment & Forests, Government of India.
- 11 That the industry shall not carryout activity of waste plastic washing in the premises of factory and shall maintain Zero Liquid Discharge Status outside the premises.



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**Rajasthan State Pollution Control Board**  
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Date: Apr 20 2023 4:29PM

Order No: 2023-2024/Alwar/9769

Unit Id : 126028

- 12 That this consent to operate is being issued for capital investment in land, building, plant & machinery as Rs.-102.90182 Lakhs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board
- 13 That the industry shall comply with the provisions of the Plastic Waste Management Rules, 2016 and further amendments.
- 14 That the industry shall not use any type of waste plastic contaminated with any chemical or hazardous waste.
- 15 That the industry shall manufacture Plastic granules/danna by recycling of waste plastic.
- 16 That the industry shall not use/manufacture ozone depleting substances in the premises.
- 17 That as per CPCB directions dt. 27-11-2020, no source of air emission/pollution using fuel other than cleaner fuel i.e., PNG, LPG etc., may be allowed to establish/operate.
- 18 That the industry shall apply for registration for EPR as recycler under PWM Rules, 2016 at earliest.
- 19 That the industry shall not manufacture plastic carry bags and other products as banned vide State Govt. notification dt. 21-07-2010 and clarification vide letter dt. 13-09-2010 and further amendments.
- 20 That this consent is valid for only sorting, balling of other waste i.e. iron/glass & paper and no other activity related to processing of this waste shall carried out without prior consent of the state board.
- 21 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 22 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



**Regional Office Alwar**  
**Rajasthan State Pollution Control Board**  
 D-Block, Ambedkar Nagar, Alwar-301001  
 Phone: 0144-2372996

**Registered**

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No : 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

23. That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
24. That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
25. That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
26. That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
27. That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
28. That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
29. That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Regional Office Alwar  
Rajasthan State Pollution Control Board  
D-Block, Ambedkar Nagar, Alwar-301001.  
Phone: 0144-2372996

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File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78  
Order No : 2023-2024/Alwar/9769  
Unit Id : 126028

Date: Apr 20 2023 4:29PM

Yours sincerely,

Regional Officer[ Alwar ]

(A): Copy to:-

1 Master File.

Regional Officer[ Alwar ]


**Rajasthan Pollution Control Board**

 4, Institutional Area, Jhalana Doongri Jaipur - 302  
004, Rajasthan

 Regn. No.  
PR-26-RAJ-05-AIWPS1692J-23

 Date:  
26-05-2023 10:09 AM

**REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE**
**(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)**

 To,  
**M/s SANKLA ENTERPRISES**

 H1-32, RIICO Industrial Area  
Ghiloth,  
Neemrana, Alwar, Rajasthan-  
301705

- With reference to the application dated **27-04-2023** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Rajasthan Pollution Control Board** is pleased to grant the registration in favour of **M/s SANKLA ENTERPRISES**, vide registered address **H1-32, RIICO Industrial Area Ghiloth, Neemrana, Alwar, Rajasthan -301705** for processing of plastic waste, as per details given below:

Processing Code	R1,R2	Quantity (TPA)
Processing Capacity	Cat-I	3000.0000
	Cat-II	3100.0000
	Cat-III	--
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	HDPE [R1]	3000.0000
	PP [R2]	2000.0000
	LDPE [R2]	1100.0000

- This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
- The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
- The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
- Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled


 Signed by: Shri  
Vishnu Datt  
Purohit  
Date:  
2023.05.26  
10:10:51 +05:30

"Guidelines for Recycling of Plastic" as amended from time to time.

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the



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Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Rajasthan Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

**Senior Environmental Engineer, RSPCB**





# EPA LABS PRIVATE LIMITED

(Erstwhile know as Environment Pollution Analysis Lab)  
ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified & NABL ACCREDITED LAB  
Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)  
Contact Info : +91-9759427231, Email : environmentpollutionlab@gmail.com

Annexure 6  
(W) (C) (S)  
35  
TC - 11007

## TEST CERTIFICATE

Sample Number:	EPAL/AA/24/04/09001	Report No.:	EPAL/24/04/09001
Name & address of Project :	M/s JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD. Unit-II, Plot No. 22,23 & 24, Sector-7 Bawal Distt. Rewari, Haryana-123501	Format No.:	FRM 062
Sample Description :	Ambient Air Sample	Party Reference No.:	NIL
Sampling & Analysis Protocol:	IS:5182, EPA Method	Reporting Date:	12/04/2024
		Period of Analysis:	09/04/2024 to 12/04/2024
		Date of Receiving :	09/04/2024

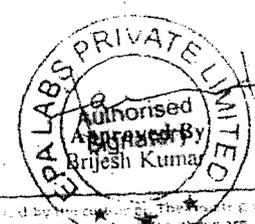
### AMBIENT AIR ANALYSIS TEST REPORT

#### General Information:-

- |  |  |
|--|--|
| 1. Sampling Location                             | : Near Gate No. - 2                      |
| 2. Date of Monitoring                            | : 08/04/2024 to 09/04/2024               |
| 3. Sampling flow rate (m <sup>3</sup> /min.)     | : 1.14                                   |
| 4. Duration of Monitoring (min.)                 | : 1447 (except CO & Ozone: 60 min.)      |
| 5. Total volume of air sampled (m <sup>3</sup> ) | : 1649.58                                |
| 6. Sampler location w.r.t. height (m)            | : 3.5                                    |
| 7. Ambient Temperature (°C)                      | : Max. 37.0 °C, Min. 021.0 °C            |
| 8. Surrounding Activity                          | : Human & Vehicular Activities           |
| 9. Scope of Monitoring                           | : Regulatory Requirement                 |
| 10. Instrument Used                              | : RDS & FPS sampler with all Accessories |
| 11. Instrument Code                              | : EPAL/RDS-FPS/01                        |
| 12. Instrument Calibration Status                | : Calibrated                             |
| 13. Meteorological condition during monitoring   | : Clear Sky                              |
| 14. Control Measure if Any                       | : No                                     |
| 15. Sample collected by                          | : Lab Representative                     |
| 16. Parameter Required                           | : As per work order                      |

### TEST RESULTS

Sr. No.	Parameters	Unit	Results	#NAAQS Limit	Protocol Used
1.	Suspended Particulate Matter(PM <sub>10</sub> )	(µg/m <sup>3</sup> )	96.8	100	IS: 5182,(P-23)
2.	Suspended Particulate Matter(PM <sub>2.5</sub> )	(µg/m <sup>3</sup> )	58.2	60	IS: 5182,(P-24)
3.	Sulphur Dioxide (SO <sub>2</sub> )	(µg/m <sup>3</sup> )	16.7	80	IS: 5182,(P-2)
4.	Ammonia(NH <sub>3</sub> )	(µg/m <sup>3</sup> )	*BDL(**DL -20.0)	400	IS: 5182,(P-25)
5.	Lead(Pb)	(µg/m <sup>3</sup> )	*BDL(**DL -0.5)	1	IS: 5182,(P-22)
6.	Arsenic(As)	(ng/m <sup>3</sup> )	*BDL(**DL -1.0)	6	IS: 5182,(P-22)
7.	Nickel(Ni)	(ng/m <sup>3</sup> )	*BDL(**DL - 10.0)	20	IS: 5182,(P-22)
8.	Ozone(O <sub>3</sub> )	(µg/m <sup>3</sup> )	25.4	180	IS 5182(P-9)



This certificate is valid only for the purpose mentioned above and is not to be used as evidence in any court of law. The results are given for information only and are not to be used for any legal purpose. The laboratory is not responsible for any damage or loss of property caused by the use of the results. The results are given for information only and are not to be used for any legal purpose. The laboratory is not responsible for any damage or loss of property caused by the use of the results.



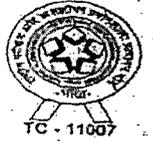
# EPA LABS PRIVATE LIMITED

(Erstwhile known as Environment Pollution Analysis Lab)

ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified & NABL ACCREDITED LAB

Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)

Contact Info : +91-9759427231, Email : environmentpollutionlab@gmail.com



## TEST CERTIFICATE

Sample Number: EPAL/WZA/24/04/09002 Report No.: EPAL/24/04/09002  
Name & address of Project : M/s JRG AUTOMOTIVE INDUSTRIES Format No.: FRM 062  
INDIA PVT LTD. Party Reference No: NIL  
Unit-II, Plot No. 22,23 & 24, Sector-7 Bawal Reporting Date: 12/04/2024  
Distt. Rewari, Haryana-123501 Period of Analysis: 09/04/2024 to 12/04/2024  
Sample Description : Work Zone Air Date of Receiving : 09/04/2024  
Sampling & Analysis Protocol: IS:5182, EPA Method

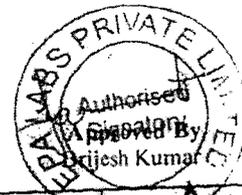
### WORK ZONE AIR ANALYSIS TEST REPORT

#### General Information:-

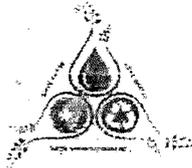
1. Sampling Location : Shop Floor, Near Tool Room
2. Date of Monitoring : 08/04/2024
3. Sampling flow rate (m<sup>3</sup>/min.) : 1.14
4. Duration of Monitoring (min.) : 485.0
5. Total volume of air sampled (m<sup>3</sup>) : 552.90
6. Scope of Monitoring : Regulatory Requirement
7. Instrument Used : Personnel /Handy Sampler with all accessories
8. Instrument Code : EPAL/HS/01
9. Instrument Calibration Status : Calibrated
10. Meteorological condition during monitoring : Clear Sky
11. Control Measure if Any : No
12. Sample collected by : Lab Representative
13. Parameter Required : As per work order

### TEST RESULTS

Sr. No.	Parameters	Unit	Results	# OSHA Std. Limit	Protocol Used
1.	Suspended Particulate Matter (SPM)	mg/m <sup>3</sup>	0.56	15	EPAL/QAD/STP/005, SP-3, Issue Date: 01.04.2022, Issue No.: 1
2.	Sulphur Dioxide (as SO <sub>2</sub> )	mg/m <sup>3</sup>	0.014	13	EPAL/QAD/STP/005, SP-2, Issue Date: 01.04.2022, Issue No.: 1
3.	Nitrogen Dioxide (as NO <sub>2</sub> )	mg/m <sup>3</sup>	0.036	09	EPAL/QAD/STP/005, SP-1, Issue Date: 01.04.2022, Issue No.: 1



1. Sample will be retained for 15 days for re-analysis and 7 days for the meteorological record from the date of receipt of test result. 2. Samples specified by the customer. 3. The results given for noise/vib are reference values and cannot be used for the purpose of the customer asked for the above test only. 4. The parameters studied as per the test certificate by NABL. 5. The results given above are related to the tested sample only. 6. The results are not to be used as evidence in a court of law without the presence of the original report. 7. Certificate of 4 copies shall be given except in full, without prior written approval of the customer. 8. The report can not be used as evidence in a court of Law without the presence of the original report. 9. Certificate of 4 copies shall be given except in full, without prior written approval of the customer. 10. The report can not be used as evidence in a court of Law without the presence of the original report.



# 103 EPA LABS PRIVATE LIMITED

38

(Erstwhile know as Environment Pollution Analysis Lab)

ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified & NABL ACCREDITED LAB

Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)

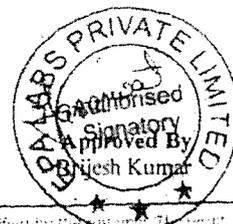
Contact Info : +91-9759427231, Email : environmentpollutionlab@gmail.com

## TEST CERTIFICATE

Sample Number: EPAL/WZA/24/04/09002				Report No.: EPAL/24/04/09002a	
Sr. No.	Parameters	Unit	Results	# OSHA Std. Limit	Protocol Used
4.	Carbon Monoxide (as CO)	mg/m <sup>3</sup>	0.73	55	EPAL/QAD/STP/005, SP-4, Issue Date: 01.04.2022, Issue No.: 1
5.	Benzene(C <sub>6</sub> H <sub>6</sub> )	(µg/m <sup>3</sup> )	2.94	10	EPAL/QAD/STP/005, SP-6, Issue Date: 01.04.2022, Issue No.: 1

Note: #OSHA – (Occupational Safety and Health Association) By United States Department of Labour.

\*\*\*End of Report\*\*\*



1. Sample will be returned for 15 days for chemical testing and 7 days for microbiological testing from the date of receipt of report, unless specified by the customer. The report given is for information only. 2. The parameter tested for the above test only. 3. The parameter tested for are not accredited by NABL. 4. The results given above are related to the test only and are not a guarantee of product quality. 5. Total liability of our work is limited to the invoice amount. 6. This report can not be used as evidence in a court of law without prior approval of the lab. 7. This certificate shall be not reproduced, except in full, without prior written approval of the lab.

# 104 EPA LABS PRIVATE LIMITED

(Erstwhile known as Environment Pollution Analysis Lab)

ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified & NABL ACCREDITED LAB

Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)

Contact Info : +91-9759427231, Email : environmentpollutionlab@gmail.com



## TEST CERTIFICATE

Sample Number:	EPAL/WZA/24/04/09003	Report No.:	EPAL/24/04/09003
Name & address of Project :	M/s JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD. Unit-II, Plot No. 22,23 & 24, Sector-7 Bawal Distt. Rewari, Haryana-123501	Format No.:	FRM 062
Sample Description :	Work Zone Air	Party Reference No.:	NIL
Sampling & Analysis Protocol:	IS:5182, EPA Method	Reporting Date:	12/04/2024
		Period of Analysis:	09/04/2024 to 12/04/2024
		Date of Receiving :	09/04/2024

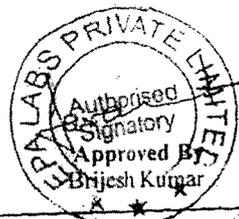
### WORK ZONE AIR ANALYSIS TEST REPORT

**General Information:-**

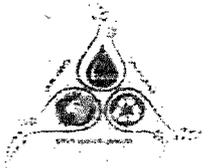
- |     |   |   |  |
|-----|---|---|--|
| 1.  | Sampling Location                             | : | Shop Floor 800 Ton mc, Near Maintenance Office |
| 2.  | Date of Monitoring                            | : | 08/04/2024                                     |
| 3.  | Sampling flow rate (m <sup>3</sup> /min.)     | : | 1.13   |
| 4.  | Duration of Monitoring (min.)                 | : | 488.0  |
| 5.  | Total volume of air sampled (m <sup>3</sup> ) | : | 551.44   |
| 6.  | Scope of Monitoring                           | : | Regulatory Requirement                         |
| 7.  | Instrument Used                               | : | Personnel /Handy Sampler with all accessories  |
| 8.  | Instrument Code                               | : | EPAL/IS/02                                     |
| 9.  | Instrument Calibration Status                 | : | Calibrated                                     |
| 10. | Meteorological condition during monitoring    | : | Clear Sky                                      |
| 11. | Control Measure if Any                        | : | No   |
| 12. | Sample collected by                           | : | Lab Representative                             |
| 13. | Parameter Required                            | : | As per work order                              |

### TEST RESULTS

Sr. No.	Parameters	Unit	Results	# OSHA Std. Limit	Protocol Used
1.	Suspended Particulate Matter (SPM)	mg/m <sup>3</sup>	0.62	15	EPAL/QAD/STP/005, SP-3, Issue Date: 01.04.2022, Issue No.: 1
2.	Sulphur Dioxide (as SO <sub>2</sub> )	mg/m <sup>3</sup>	0.016	13	EPAL/QAD/STP/005, SP-2, Issue Date: 01.04.2022, Issue No.: 1
3.	Nitrogen Dioxide (as NO <sub>2</sub> )	mg/m <sup>3</sup>	0.043	09	EPAL/QAD/STP/005, SP-1, Issue Date: 01.04.2022, Issue No.: 1



Sample will be analysed for the following parameters and 2 hrs for microbiological testing from the date of issue of test report and as specified by the customer. The results given for above/for any related observed values at the rate of one test per month are valid for the above test only. 2. The parameters marked as \* are not accredited by NABL. 3. The results given above are related to the test only. 4. Estimated parameters. 5. Payment will be made in advance before or on job. 6. Total lab. fee is our work limited of the material amount. 7. This report can not be used as evidence in a court of law without written approval of the lab. 8. Our lab. is not responsible for any loss or damage to the sample, without prior written approval of the lab. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100.



# EPA LABS PRIVATE LIMITED

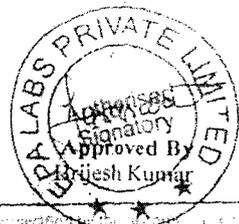
(Erstwhile know as Environment Pollution Analysis Lab)  
ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified & NABL ACCREDITED LAB  
Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)  
Contact Info : +91-9759427231, Email : environmentpollutionlab@gmail.com

40

## TEST CERTIFICATE

Sample Number: EPAL/WZA/24/04/09003			Report No.: EPAL/24/04/09003a		
Sr. No.	Parameters	Unit	Results	# OSHA Std. Limit	Protocol Used
4.	Carbon Monoxide (as CO)	mg/m <sup>3</sup>	0.65	55	EPAL/QAD/STP/005, SP-4, Issue Date: 01.04.2022, Issue No.: 1
5.	Benzene(C <sub>6</sub> H <sub>6</sub> )	(µg/m <sup>3</sup> )	3.81	10	EPAL/QAD/STP/005, SP-6, Issue Date: 01.04.2022, Issue No.: 1

Note: #OSHA - (Occupational Safety and Health Association) By United States Department of Labour.  
\*\*\*End of Report\*\*\*



1. Sample will be returned to the client for chemical testing and 7 days for microbiological testing. The date of issue of this certificate is valid for 30 days from the date of issue. 2. The results are valid only for the parameters mentioned in the certificate. 3. The results are valid only for the parameters mentioned in the certificate. 4. The results are valid only for the parameters mentioned in the certificate. 5. The results are valid only for the parameters mentioned in the certificate. 6. The results are valid only for the parameters mentioned in the certificate. 7. The results are valid only for the parameters mentioned in the certificate. 8. The results are valid only for the parameters mentioned in the certificate. 9. The results are valid only for the parameters mentioned in the certificate. 10. The results are valid only for the parameters mentioned in the certificate.



National Accreditation Board for  
Testing and Calibration Laboratories

**CERTIFICATE OF ACCREDITATION**

**EPA LABS PRIVATE LIMITED**

has been assessed and accredited in accordance with the standard

**ISO/IEC 17025:2017**

**"General Requirements for the Competence of Testing &  
Calibration Laboratories"**

for its facilities at

2ND FLOOR, HANS COMPLEX, BHIWADI MOD, BHIWADI, ALWAR, RAJASTHAN, INDIA

in the field of

**TESTING**

Certificate Number: TC-11007

Issue Date: 11/02/2024

Valid Until: 23/09/2024

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.  
(To see the scope of accreditation of this laboratory, you may also visit NABL website [www.nabl-india.org](http://www.nabl-india.org))

Name of Legal Entity: EPA LABS PRIVATE LIMITED

Signed for and on behalf of NABL



N. Venkateswaran  
Chief Executive Officer

**EPA LABS PRIVATE LIMITED**

(Erstwhile known as Environment Pollution Analysis Lab)

ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified &amp; NABL ACCREDITED LAB, MoEF &amp; CC

Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)

Contact Info : +91-9759427231, Email : environmentpollutionlab@gmail.com

**TEST CERTIFICATE**

Sample Number: EPAL/AA/24/04/16001  
 Name & address of Project: M/s JRG AUTOMOTIVE INDUSTRIES  
 INDIA PVT LTD.  
 Unit-II, Plot No. 22,23 & 24, Sector-7 Bawal  
 Distt. Rewari, Haryana-123501  
 Report No.: EPAL/24/04/16001  
 Format No.: FRM 062  
 Party Reference No.: NIL  
 Reporting Date: 18/04/2024  
 Period of Analysis: 16/04/2024 to 18/04/2024  
 Date of Receiving: 16/04/2024

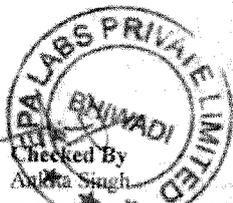
Sample Description : Ambient Air Sample  
 Sampling & Analysis Protocol: IS:5182, EPA Method

**AMBIENT AIR ANALYSIS TEST REPORT****General Information:-**

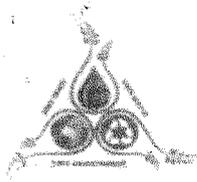
1. Sampling Location : Near Gate No. - 2
2. Date of Monitoring : 15/04/2024 to 16/04/2024
3. Sampling flow rate (m<sup>3</sup>/min.) : 1.16
4. Duration of Monitoring (min.) : 1442 (except CO & Ozone: 60 min.)
5. Total volume of air sampled (m<sup>3</sup>) : 1672.72
6. Sampler location w.r.t. height (m) : 3.5
7. Ambient Temperature (°C) : Max. 39.0 °C, Min. 26.0 °C
8. Surrounding Activity : Human & Vehicular Activities
9. Scope of Monitoring : Regulatory Requirement
10. Instrument Used : RDS & FPS sampler with all Accessories
11. Instrument Code : EPAL/RDS-FPS/01
12. Instrument Calibration Status : Calibrated
13. Meteorological condition during monitoring : Clear Sky
14. Control Measure if Any : No
15. Sample collected by : Lab Representative
16. Parameter Required : As per work order

**TEST RESULTS**

Sr. No.	Parameters	Unit	Results	#NAAQS Limit	Protocol Used
1.	Suspended Particulate Matter(PM <sub>10</sub> )	(µg/m <sup>3</sup> )	92.4	100	IS: 5182,(P-23)
2.	Suspended Particulate Matter(PM <sub>2.5</sub> )	(µg/m <sup>3</sup> )	56.8	60	IS: 5182,(P-24)
3.	Sulphur Dioxide (SO <sub>2</sub> )	(µg/m <sup>3</sup> )	14.2	80	IS: 5182,(P-2)
4.	Ammonia(NH <sub>3</sub> )	(µg/m <sup>3</sup> )	24.6	400	IS: 5182,(P-25)
5.	Lead(Pb)	(µg/m <sup>3</sup> )	*BDL(**DL -0.5)	1	IS: 5182,(P-22)
6.	Arsenic(As)	(ng/m <sup>3</sup> )	*BDL(**DL -1.0)	6	IS: 5182,(P-22)
7.	Nickel(Ni)	(ng/m <sup>3</sup> )	*BDL(**DL - 10.0)	20	IS: 5182,(P-22)
8.	Ozone(O <sub>3</sub> )	(µg/m <sup>3</sup> )	30.6	180	IS 5182(P-9)



Note: 1. Sample will be retained for 15 days for chemical testing and 7 days for bacteriological testing from the date of issue of test report, unless specified by the customer. The results given for noise/air are related to the observed values at the time of monitoring. The customer asked for the above test only. 2. The parameters marked as \* are not accredited by NABL. 3. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied. 4. Total liability of our works limited of the invoice amount. 5. This report can not be used as evidence in a court of Law without the written approval of the lab. 6. Certificate shall be not reproduced, except in full, without prior written approval of the laboratory.



# EPA LABS PRIVATE LIMITED

(Erstwhile known as Environment Pollution Analysis Lab)

ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified & NABL ACCREDITED LAB, MoEF & CC

Lab.: 2nd Floor, Hans Complex, Near Police Chowki, Bhiwadi-301019 (Raj.)

Contact info : +91-9759427231, Email : environmentpollutionlab@gmail.com

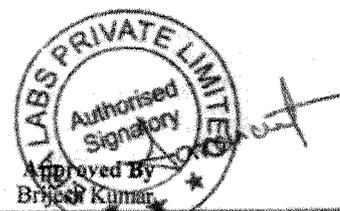
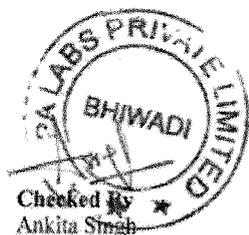
## TEST CERTIFICATE

Sample Number: EPAL/AA/24/04/16001			Report No.: EPAL/24/04/16001a		
Sr. No.	Parameters	Unit	Results	#NAAQS Limit	Protocol Used
9.	Nitrogen Dioxide (NO <sub>2</sub> )	(µg/m <sup>3</sup> )	36.8	80	IS: 5182,(P-6)
10.	Carbon Mono Oxide (CO)	(mg/m <sup>3</sup> )	0.54	4	IS: 5182,(P-10)
11.	Benzene(C <sub>6</sub> H <sub>6</sub> )	(µg/m <sup>3</sup> )	1.68	5	IS: 5182,(P-11)
12.	Benzopyrene (BaP)	(ng/m <sup>3</sup> )	*BDL(**DL - 0.5)	1	IS: 5182,(P-12)

Note: #NAAQS—National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)], [Part-II-sec.-3(i)] 18.11.2009

\*BDL— Below Detection Limit, \*\*DL—Detection Limit

\*\*\*End of Report\*\*\*



Note 1. Sample will be retained for 15 days for chemical testing and 7 days for Bacteriological testing from the date of issue of test report, unless specified by the customer. The results given for noise/air are related to the observed values at the time of monitoring. The customer asked for the above test only. 2. The parameters marked as \* are not accredited by NABL. 3. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied. 4. Total liability of our works limited of the invoice amount. 5. This report can not be used as evidence in a court of law without the written approval of the lab. 6. Certificate shall be not reproduced, except in full, without prior written approval of the laboratory.



National Accreditation Board for  
Testing and Calibration Laboratories

**CERTIFICATE OF ACCREDITATION**

**ENVIRONMENT POLLUTION ANALYSIS LAB**

has been assessed and accredited in accordance with the standard

**ISO/IEC 17025:2017**

**"General Requirements for the Competence of Testing &  
Calibration Laboratories"**

for its facilities at

2ND FLOOR, HANS COMPLEX, BHIWADI MOD, BHIWADI, ALWAR, RAJASTHAN, INDIA

in the field of

**TESTING**

Certificate Number: TC-11007

Issue Date: 24/09/2022

Valid Until: 23/09/2024

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.  
(To see the scope of accreditation of this laboratory, you may also visit NABL website [www.nabl-india.org](http://www.nabl-india.org))

Name of Legal Identity : ENVIRONMENT POLLUTION ANALYSIS LAB

Signed for and on behalf of NABL



N. Venkateswaran  
Chief Executive Officer



केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST &amp; CLIMATE CHANGE GOVT. OF INDIA

F.No. LB/99/7/2021-INST LAB-HO-CPCB-HO/Pvt./ 9/1/23

Dated: 28<sup>th</sup> February 2023Provisional Certificate

To,

Head of Laboratory,  
M/s Environment Pollution Analysis Lab,  
2<sup>nd</sup> Floor, Hans Complex, Near Police Chowki, Bhiwadi Mod,  
Bhiwadi- 301019, Rajasthan.

**Subject: Recognition of M/s Environment Pollution Analysis Lab, 2<sup>nd</sup> Floor, Hans Complex Near Police Chowki, Bhiwadi Mod, Rajasthan, Bhiwadi- 301019, as Environmental laboratory under the Environmental (Protection) Act- 1986.**

Sir,

I am directed to refer the online application, dated 21/10/2022 for the recognition of your laboratory under Environmental (Protection) Act, 1986. Based on the recommendations of the concerned Division, approval of Competent Authority for recognition of Environmental laboratories and your acceptance of the revised terms and conditions at Annexure-III & IV of the guidelines for recognition of environmental laboratories, CPCB approves the recognition of **M/s Environment Pollution Analysis Lab, 2<sup>nd</sup> Floor, Hans Complex Near Police Chowki, Bhiwadi Mod, Bhiwadi-301019, Rajasthan** and shall be notified in the Gazette of India. Considering the current requirement of mandatory accreditation/ certifications of the laboratory, **this recognition shall be valid up to 23/09/2024.**

2. As sought in the aforementioned application, **M/s Environment Pollution Analysis Lab, 2<sup>nd</sup> Floor, Hans Complex Near Police Chowki, Bhiwadi Mod, Bhiwadi- 301019, Rajasthan** may undertake the following tests:

- i. **Physical Tests**-Conductivity, Colour, pH, Fixed & Volatile Solids, Total Solids, Total Dissolved Solids, Total Suspended Solids, Turbidity, Temperature, Velocity & Discharge Measurement of Industrial Effluent Stream, Odour, Salinity, Settleable Solids and Sludge Volume Index.
- ii. **Inorganic (General and Non-metallic)**: Acidity, Alkalinity, Ammonical Nitrogen, Chloride, Chlorine Residual, Dissolved Oxygen, Fluoride, Total Hardness, Total Kjeldahl Nitrogen (TKN), Nitrite Nitrogen, Nitrate Nitrogen, Phosphate, Sulphate, Chlorine Demand, Sulphite, Silica and Sulphide.
- iii. **Inorganic (Trace Metals)**: Boron, Cadmium, Calcium, Total Chromium, Chromium Hexavalent, Copper, Iron, Lead, Magnesium, Mercury, Nickel, Potassium, Sodium, Sodium Absorption Ratio, Zinc, Arsenic, Aluminium, Manganese, Selenium and Silver.
- iv. **Organics (General) and Trace Organics**: Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Oil and Grease, Phenolic Compounds, Pesticides (each) (Organo-Chlorine and Organo Nitrogen-Phosphorus), Surfactant, Organic Carbon (in Solid) and Carbon/Nitrogen Ratio.
- v. **Microbiological Test**: Total Coliform, Faecal Coliform, *E. coli*, *Faecal Streptococci* and Total Plate Count.
- vi. **Toxicological Tests**: Bioassay Method for Evaluation of Toxicity Using Fish and Measurement of Toxicity Factor Using Zebra Fish (Dimensionless Toxicity Test).
- vii. **Soil/Sludge/Sediment and Solid Waste**: Boron, Cation Exchange Capacity (CEC), Electrical Conductivity, Nitrogen (Available), Organic Carbon/Matter (Chemical Method), pH, Phosphorous (Available), Phosphate (Ortho), Phosphate (Total), Potassium, SAR in Soil Extract, Sodium, Soil moisture, TKN, Calorific Value, Ammonia, Bicarbonate, Calcium, Calcium Carbonate, Chloride, Colour, Heavy Metal, Magnesium, Nitrate, Nitrite, Pesticide,

B.

Contd.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Sulphate, Sulphur, Total Organic Carbon, Total Water Soluble Salt and Water Holding Capacity.

- viii. **Ambient Air/ Fugitive Emissions:** Nitrogen Dioxide (NO<sub>2</sub>), Sulphur Dioxide (SO<sub>2</sub>), Total Suspended Particulate Matter, Respirable Suspended Particulate Matter PM<sub>10</sub>, Ammonia, Lead, Ozone, Polycyclic Aromatic Hydrocarbon (PAH) Benzo-a-Pyrene & others and PM<sub>2.5</sub> and Volatile Organics Carbon.
- ix. **Stack Gases/ Source Emission:** Particulate Matter, Sulphur Dioxide, Velocity & Flow, Carbon Dioxide, Carbon Monoxide, Temperature, Oxygen, Oxides of Nitrogen, Acid Mist, Ammonia, Total Hydrocarbon, Hydrogen Sulphide and Carbon Disulphide.
- x. **Noise Level:** Noise Level Measurement (20-140 dBa) and Ambient Noise and Source Specific Noise.
- xi. **Meteorological:** Ambient Temperature, Wind Direction, Wind Speed, Relative Humidity, Solar Radiation and Rainfall.

3. Further, the following analysts have been approved as Government Analysts.

- i. Sh. Hemendra Singh Verma
- ii. Dr. Sudeep Shukla
- iii. Sh. Brijesh Kumar

4. The laboratory shall compulsorily participate in the Analytical Quality Exercise conducted by the Central Pollution Control Board (CPCB) to ascertain the capability of the laboratory and analysis carried out and shall submit quarterly progress report to CPCB.
5. The surprise inspection/periodic surveillance of the recognized environment laboratory will be undertaken by CPCB to assess its proper functioning systematic operation and reliability of data generated at the laboratory.
6. It is also mandatory for the laboratory to have requisite accreditations of the ISO: 17025 and ISO:45001 and its renewal as per accreditation rules. This recognition is subject to such accreditations and renewals as applicable. The laboratory is required to apply online for further renewal of recognition through CPCB web portal after renewal of the mandatory accreditations / certifications concerned.
7. The laboratory should compulsorily follow the accepted terms and conditions. In case of serious non-compliance of any of the terms and conditions, the laboratory may be black listed for a minimum period of two years and civil/criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.

Yours faithfully,

 28/2/23

(Dr. K. Ranganathan)  
Scientist-E & Divisional Head  
Instrumentation laboratory

डॉ. के. रंगनाथन / Dr. K. Ranganathan  
वैज्ञानिक 'ई' / Scientist 'E'  
प्रमुख एवं पूर्ण कार्यालयीय प्रशासक  
Dr. Head-Header & Instrumentation Laboratory  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार  
(Min. Environment, Forest & Climate Change, Govt. of India)  
पर्यावरण भवन, पूर्वी अर्जुन नगर, दिल्ली-110022  
Parkash Bhawan, East Arjun Nagar, Delhi-110022



# 112 ENVIRO INSTRUMENTS

(An ISO 9001:2015 Certified Company)

Head Office : A-04, Sigma-IV, Greater Noida (Gautam Buddha Nagar) U.P.-201310 (India)  
Mobile: +91-7982443735, +91-7701969007, 9412833339, 8851714558 | Phone : 0120-4184633  
E-mail: enviroinstruments@gmail.com | Website : www.enviroinstrument.com



## Calibration Certificate

Certificate No:	EI/ET/1582	Page	1 of 1
SRF No:	2023/677	Field:	Electro-Technical
SRF Date	19.11.2023	ULR No.:	CC358123000008680F
Company Name & Address	Calibration Date:		23.11.2023
M/s, ENVIRONMENT POLLUTION ANALYSIS LAB 2nd Floor Hans Complex, Near Police Chowki, Bhiwadi Mod, Bhiwadi (RAJ) 301019	Due Date :		22.11.2024
	Issue Date :		30.11.2023

DUC Details		DUC Fitted in Instrument	
Instrument Name	Time Totalizer	Name / Sr. No.	R.D.S. / 04 - H - 2020
Sr. No.	T - 04	Make / Model	RPIS / -
Make	-	ID. No.	EPAL/RDS/01
Model No.	-	DUC Condition	Ok
Range	0 - 99999.99 hr.	Location	Lab
Resolution	0.01 hr.	Calibration Performed at	Site

### Standard Equipments Used (Traceable to National Standard)

Sr. No.	Instrument Name	Calibrated By	SIno./IDNo.	URL No. /Cal. Certificate No	Date of Calibration	Due. On date
1	Universal Digital Timer	A.V Industries, Faridabad	01-DTA - 2019 EICL/ET/01	CC322323000000025F / 0025	27.01.2023	26.01.2024

### Environment Condition

Temperature °C	B.Pressure (mmHg)	Humidity %RH	Reference Standard	Calibration Procedure No.
26	740.1	56	IS 10996	EI/ET/02

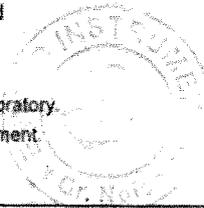
### Calibration Results

DUC has been calibrated for following Parameter (S) ranges (S)

S.No.	Displayed Value on DUC (min)	Std. Reading Time (min.)	Error (min.)	Expanded Uncertainty at 95 % of Confidence Level (k =2) ±
1	0.50 (30.00)	30.006	-0.006	23.26 Sec

#### Notes :-

- The Calibration results reported in this certificate valid at the time of and under the stated conditions of measurement
- The Laboratory accepts responsibility for content of this certificate.
- This Certificate shall not be reproduced except in full, without written approval of the laboratory.
- This certificate is intended of only for guidance and not for legal purpose or for advertisement.
- The Results Reported are Only for the Item Under Calibration.
- The Reported Results are Traceable to National Standard.



Checked By

GAURAG NIGAM  
(Technical Manager)

Authorized By

DEVENDRA SINGH  
(Quality Manager)



# ENVIRO INSTRUMENTS

(An ISO 9001:2015 Certified Company)

Head Office : A-04, Sigma-IV, Greater Noida (Gautam Buddha Nagar) U.P.-201310 (India)

Mobile: +91-7982443735, +91-7701969007, 9412833339, 8851714558 | Phone : 0120-4184633

E-mail: enviroinstruments@gmail.com | Website : www.enviroinstrument.com



## Calibration Certificate

Certificate No:	EI/FF/4282	Page	1 of 1
SRF No:	2023/677	Field:	Fluid Flow
SRF Date	19.11.2023	ULR No.:	CC358123000008671F
Company Name & Address	Calibration Date:		23.11.2023
M/s, ENVIRONMENT POLLUTION ANALYSIS LAB 2nd Floor Hans Complex , Near Police Chowki , Bhiwadi Mod , Bhiwadi (RAJ) 301019	Due Date :		22.11.2024
	Issue Date :		30.11.2023
<b>DUC Details</b>		<b>DUC Fitted in Instrument</b>	
Instrument Name	Rotameter	NAME / Sr. No	PM 2.5 Sampler / 241 - C - 22
Make	-	Make / Model No.	Enviro Instruments / EI - 133 Mini
Model	-	ID. No.	-
Sl. No.	L21195	DUC Condition	OK
Range	0 - 20 lpm	Location	Lab
Resolution	0.5 lpm	Calibration Performed at	Site

### Standard Equipments Used (Traceable to National Standard)

Sr. No.	Instrument Name	Calibrated By	SI.No. / ID.No.	URL No. / Cal. Certificate No.	Date of Calibration	Due. On date
1	Flow Calibrator	CSIR, NPL, New Delhi	4519 / EI/FF/02	23031822/D1.08/C-117	31.03.2023	31.03.2024

### Environment Condition

Temperature (°C)	B.Pressure (mmHg)	Humidity %RH	Reference Standard	Calibration Procedure No.
22.1	740.2	54	ASTM D 5337-04, 3195-90	EI/WI/FF/05

### Calibration Results For Flow of Rotameter

S.No.	Test Meter Measured Flow (lpm)	Reference True Measured flow (lpm)	Error (%)
1	16.5	16.623	-0.74
2	16.5	16.644	-0.87
3	16.5	16.642	-0.85
4	16.5	16.642	-0.85
5	16.5	16.522	-0.13

Expanded Uncertainty  $\pm 3.1\%$  at 95% confidence Level (K = 2)

Notes :-

The Calibration results reported in this certificate valid at the time of and under the stated conditions of measurement

The Laboratory accepts responsibility for content of this certificate.

This Certificate shall not be reproduced except in full, without written approval of the laboratory.

This certificate is intended of only for guidance and not for legal purpose or for advertisement.

The Results Reported are Only for the Item Under Calibration.

The Reported Results are Traceable to National Standard.

Checked By	Authorized By
 GAURAG NIGAM (Technical Manager)	 DEVENDRA SINGH (Quality Manager)

Annexure 7  
49

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### e-PayOrder Details

### e-PayOrder Details

e-PayOrder Number	CNACYLUGF1
Debit Status	Success

06-Apr-2024

haryana state pollution control bo

Two Thousand Seven Hundred only

2,700.00

00000039027749111

MAYAPURI, NEW DELHI

virender kumar  
MAKER  
"CNACYLUGF1"

SUMEDHA JAIN  
Authorizer 1

Counterfoil Description	PAID SAMPLING
Transaction Type	NEFT Funds transfer
GSTIN Number	--

### Debit Account Details

Account No.	Branch	Amount
00000039027749111	MAYAPURI, NEW DELHI	2,700.00

### Credit Account Details

Beneficiary Name/Account No.	Bank/Branch/IFSC Code	Amount	Credit Status	UTR No.
haryana state pollution control boa/4916000100007912	RSC PANCHKULA SECTOR-6/RSC PANCHKULA SECTOR-6/PUNB0491600	2,700.00	Credited to Beneficiary Account	SBIN124097365868

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Site best viewed at 1024 x 768 resolution in Microsoft Edge 79+, Mozilla 96+, Google Chrome 97+



## PURCHASE ORDER


**JRG Automotive Industries India Private Limited (U2)**

 PLOT NO.22,23,24,SECTOR-7 HSIIDC GROTH CENTER BAWAL, BAWALREWARI (HARYANA) - 123501,  
 Phone : 1284264111, EMail : marketing1@jrgindia.com

GSTIN 06AASCS3288F1ZW

P.O. NO. PO-000072

PAN : AASCS3288F

PO. DATE 15/04/2024

CIN : U35990HR2012PTC079155

REV NO: 0

REV DATE 15/04/2024

Please quote P.O. No. &amp; Date, Vendor code, Item code in all correspondence including our challans, Bill/Invoice etc.,

VENDOR 13086113

SHIPPING AT

 CHAKR INNOVATION PRIVATE LIMITED  
 SURVEY NO. 236, HISSA NO. 7 AND SURVEY  
 NO.237,  
 HINJEWADI, TALUKA-MULSHI, PUNE, PUNE,  
 MAHARASHTRA, 411057  
 PUNE [MAHARASHTRA]-411057  
 Contact Person - CHANDAN SHARMA  
 Phone - 0  
 Cell - 9999213364  
 Fax - 0  
 Email - chandan.sharma@chakr.in  
 GSTIN - 27AAGCC5131K1ZN  
 PAN - AAGCC5131K

S.No	Item Code	Description of item	HSN/SAC	GST %	Quantity	UOM	Rate (in INR)	Disc.	Net Amount
1	9140303067 IGST 18.00% : 198900.	CHAKR SHIELD 2.0 (ITEM ID: CKRSLD2.0-600KVA-M2)	84041000	18.00	1.00	NOS	1105000	0.00	1105000.00

TOTAL QUANTITY :

1.00

SUB TOTAL INR 1105000.00

TOTAL TAXABLE	1105000.00
IGST	198900.00
CGST	0.00
SGST	0.00
<b>TOTAL</b>	<b>1303900.00</b>

**Terms & Conditions:**

Other Add	NA	0.00	0.00
Other Less	NA	0.00	0.00
GST	EXTRA AS APPLICABLE	0.00 %	0.00
Freight	INCLUSIVE	0.00 %	0.00
Octroi	NA	0.00 %	0.00
Packing Forwarding	INCLUSIVE	0.00 %	0.00
Payment Terms	20% ADVANCE,60% AGAINST PI, & 20% WITH IN 30 DAYS AFTER INSTALLATION	0.00 %	0.00
Delivery Schedule	45 DAYS		
Mode of Shipment	BY ROAD		
Price Basis	FINEALIZE BY MR. DEEPESH SAN		
Others	INSTALLATION INCLUDE		
Credit Days	30		

Validity From : 15/04/2024 Up To 30/05/2024

JRG Automotive Industries India Private Limited (U2)

Copy : 1.Supplier 2. Purchase 3. Account

Prepared By

Checked By

Authorised Signature



## Central Pollution Control Board

List of manufacturers certified for Retrofit Emission Control Devices (RECDs) applicable to Diesel Genset Engines (Up to 800 kW) for different capacity ranges as of 09.04.2024.

Sr. No.	Name of RECD manufacturers	Applicability for following Range of In-Use Diesel Genset Engines (kW)*	Certification Agency
1	M/s. PI Green Innovations Pvt. Ltd.	~ 204 - 298 kW	ARAI
		~ 319 - 569 kW	ARAI
		~ 300 - 799 kW	ARAI
2	M/s Platino Automotive Pvt. Ltd.	~ 228 - 250 kW	ARAI
		~ 256 - 438.2 kW	ICAT
3	M/s. Chakr Innovation Pvt. Ltd.	~ 228 kW	ARAI
		~ 294 - 448 kW	ICAT
		~ 61 - 113.3 kW	ICAT
		~ 75 - 114.7 kW	ICAT
		~ 500.3 - 765.8 kW	ICAT
		~ 499.3 - 663.6 kW	ICAT
4	M/s Automoto Genset Solutions LLP	~ 110.2 - 242.7 kW	ICAT
5	M/s Vasthi Instruments Pvt. Ltd.	~ 110.6 - 249.4 kW	ICAT
6	M/s Maxmoc Motor Works India Pvt. Ltd.	~ 109.8 - 248.6 kW	ICAT

\* During Type Approval testing, the RECD + Engines combination are tested for mechanical gross power in KW as per the System & Procedure Document. Corresponding KVA rating shall be checked and verified with data plates affixed on In-Use Engines as well as DG sets for the correctness.

**ARAI**- The Automotive Research Association of India, Pune, Maharashtra

**ICAT**- International Centre for Automotive Technology, Manesar, Haryana



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



F. No. A-110018/01/2021-CAQM/827(DT)

Dated: 02.06.2023

**Subject: Directions under Section 12 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 - Regulations for use of DG sets in NCR.**

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act 2021, has constituted the Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as the Commission);

2. WHEREAS, under Section 12 (1) of the Act, the Commission is vested with powers to take all such measures, issue directions, etc., as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

3. WHEREAS, Section 12 (2) (ix) of the Act empowers the Commission to issue directions in writing to any person, officer, or any authority and such person, officer or authority shall be bound to comply with such directions;

4. WHEREAS, the Commission has repeatedly taken up the matter relating to air pollution with the State governments of Haryana, Rajasthan, Punjab, Uttar Pradesh and Government of NCT of Delhi and various organizations concerned of the Central and State Governments/ GNCTD and has issued various Directions, Advisories and Orders for effective

*3and*

implementation of measures for abating air pollution in NCR from time to time;

5. WHEREAS, the Commission has been highlighting that amongst others, uncontrolled use of Diesel Generator (DG) sets is a major contributing factor for deterioration of air quality in the region;

6. WHEREAS, in wake of generally prevailing adverse air quality in NCR during the winter season, the Commission vide its directions No. 54-57 dated 08.02.2022 clarified the emergency purposes /services for which DG sets could be used, even under the period of ban imposed under the Graded Response Action Plan (GRAP) and also permitted limited and regulated use of DG sets in the industrial sector even during the periods of restriction under the GRAP;

7. WHEREAS, the Commission vide its directions No. 68 dated 14.09.2022 also permitted regulated use of DG sets more than 800 kW gross power category subject to conditions stipulated therein;

8. WHEREAS, large number of diesel generator sets operating in the region, even during the periods other than the ban under the GRAP, cause heavy air pollution and are a matter of concern and thus with a view to regulating the use of DG Sets even for the periods when there is no ban or restrictions imposed under the GRAP, the Commission in furtherance to Direction No. 54 to 57 dated 08.02.2022, Direction No. 68 dated 14.09.2022 and Order dated 16.12.022 and subsequent corrigendum dated 23.01.2023, in exercise of its powers vested under Section 12 of the Commission for Air Quality Management in NCR and Adjoining Areas Act 2021, directed vide Direction No. 71 that w.e.f. 15.05.2023, even for periods other than ban/restrictions under the GRAP, any use of DG sets of capacity upto 800 kW shall be permitted for industrial and commercial sector in the entire NCR and residential etc., only subject to their conversion to dual fuel system (70% gas + 30% diesel) in areas where gas infrastructure and supply is available:

9. WHEREAS, large numbers of representations from industrial associations, commercial entities, business organizations and individuals

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001

दूरभाष : 011-23701213, ई-मेल : caqm-ncr@gov.in

17<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001

Tel:011-23701213, E-mail: caqm-ncr@gov.in

20/05/23

were received in the Commission and the issues have been repeatedly raised during interactions including with the industrial associations and the Chambers of Commerce, citing various techno-commercial constraints towards implementing the above noted directions, with MSME associations across NCR in particular citing huge financial burden towards implementation of the regulations related to DG sets, also highlighting the following difficulties and constraints:

- (i) There are still not enough certified vendors for all capacities of DG sets up to 800 kW capacity. The only range of DG sets where design/ vendor for ECDs has been certified is from 125 kW – 500 kW. It is also unlikely that RECDs would be certified for lower capacity range than 125 kW. Likewise, RECD development is still underway for capacities above 500 kW.
- (ii) On the matter of dual fuel kits for retro-fitment in DG sets, while there is no issue of availability of kits/ vendors in the market, the constraint is primarily on availability of gas supply dedicatedly for DG sets in such industrial units where the core processes are not on PNG but other approved fuels. The CGD agencies apparently are taking too long to process the request from such agencies to provide PNG and the charges for the same are also reported to be very high. There are still some areas where gas infrastructure itself is not available, however, if a dedicated PNG supply network is not available, the requirement of gas for such dual fuel conversion could be arranged through mobile gas cascades/ cylinders in such areas.
- (iii) Some sectors, particularly MSMEs cited a heavy financial burden on them on account of the directed retro-fitment of dual fuel kits as also the ECDs. It was reported, based on abstract estimates, that the cost of retro-fitment of both the systems as above would almost be equal to the cost of a new DG set particularly for lower capacity DG sets which are most predominantly used for industrial and other such applications in the NCR by the MSMEs.

2and

- (iv) The potential for lowering of emissions through retro-fitment of dual fuel kits or through RECDs appears to be comparable across various capacities of DG sets.
- (v) A large number of portable DG Sets (below 19 kW capacity) are reported to be available in NCR across various sectors including individual residential units and shops etc. There are technical constraints and issues including commercial availability of ECDs/ dual fuel kits for such low-capacity DG sets, along with prohibitive costs for such low-capacity DG sets.
- (vi) MoEFCC, based on CPCB's recommendations have notified standards of emissions for new DG sets in November, 2022, which would come in force for new DG sets to be manufactured post 01.07.2023. The design parameters and standards of emission as per this revision are much stringent and even tighter with respect to the quality of emissions that is envisaged out of retro-fitment of the dual fuel mode and fitment of RECDs.

10. WHEREAS, in view of the above noted technical, commercial and practical aspects and the constraints involved in emission control arising from DG sets and considering the practical aspects of implementation of Directions and need to achieve better compliances as well as to reduce pollution arising out of large scale use of DG sets across the various sectors including industrial, commercial, institutional and residential units/ premises, there appears to be adequate rationale to revisit / review the extant directions on the regulated use of DG sets;

**11. NOW, THEREFORE, in modification of all extant directions / orders / guidelines on the regulations for DG sets, the Commission directs for adoption of the following revised Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential and Office establishments etc.:**

*3and*

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी. सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001

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S. No.	Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
1.	Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions (Even during periods under GRAP)
2.	Portable DG sets (below 19 kW)	None	No restrictions during the periods, other than restrictions under GRAP.  Not to be permitted during periods of restriction under GRAP.
3.	19 kW to less than 125 kW	Dual fuel mode (Natural Gas & Diesel)	No restrictions during periods other than under GRAP.  To be permitted to run for maximum 2 hrs. in a day during restrictions under GRAP subject to methodical maintenance of log of operation of DG sets, preferably in a digital mode.
4.	125 kW to less than 800 kW	Dual fuel mode <b>and</b> Retro-fitted ECDs through certified vendors / agencies	No restrictions (Even during periods under GRAP)
5.	800 kW and above	Dual fuel mode <b>or</b> Any other emission control device/ System  Strictly subject to compliance for stack emissions as in the footnote.	No restrictions during periods other than under GRAP.  To be permitted to run for maximum 2 hrs. in a day during restrictions under GRAP subject to methodical

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			maintenance of log of operation of DG sets, preferably in a digital mode.
6.	New power generating sets of all capacities up to 800 kW procured to the standards as in MoEFCC notification No.Q-15017/05/2012-CPW and GSR 804(E) dated 03.11.2022	None	No restrictions.  (Even during periods under GRAP)

**Note: Standards for stack emissions for 800 kW and above capacity DG sets**

S.No	Parameter	Emission Standards
i.	PM (at 15% O <sub>2</sub> )	50 mg / Nm <sup>3</sup>
ii.	NO <sub>x</sub> (at 15% O <sub>2</sub> )	650 mg / Nm <sup>3</sup>
iii.	CO (at 15% O <sub>2</sub> )	100 mg / Nm <sup>3</sup>
iv.	Stack height	<p><b>Maximum of the following (in mtr)</b></p> <p>a) Minimum 6 m above the building where DG set is installed.</p> <p>b) 30 m.</p> <p>For example, if the building height where such DG sets are installed is 20 mtrs, stack height for DG sets should be 30 mtrs. from ground level; while if the building height itself is 27 mtrs, the minimum stack height for the DG sets should be 33 mtrs. from the ground level.</p>

**12. It is hereby directed that the above noted schedule for regulation of DG sets would come in force in the entire NCR strictly w.e.f 01.10.2023 and Retro-fitment, of dual fuel kits or ECDs, wherever**

30/10/23  
17 वी मंजिल, जवाहर व्यापार भवन (एस. टी. सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001

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Tel:011-23701213, E-mail: caqm-ncr@gov.in

Direction No. 73

warranted, must be targeted to be completed latest by 30.09.2023, failing which the use of the Diesel genset shall not be permitted under any circumstances, anywhere in the entire NCR.

13. NCR State PCBs/ DPCC shall ensure compliance of above directions through suitable consent mechanisms and periodic monitoring.

  
(Arvind Nautiyal)  
Member- Secretary  
Tel: 011-23701197  
Email: [arvind.nautiyal@gov.in](mailto:arvind.nautiyal@gov.in)

To,

1. The Chief Secretary, Government of NCT of Delhi
2. The Chief Secretary, Government of Haryana
3. The Chief Secretary, Government of Rajasthan
4. The Chief Secretary, Government of Uttar Pradesh

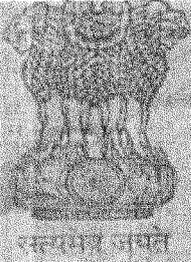
Copy to:

1. Chairman, DPCC
2. Chairman, HSPCB
3. Chairman, RSPCB
4. Chairman, UPPCB
5. Chairman, CPCB.

Copy also to:

1. The Chairperson and all Members, CAQM.

  
(Arvind Nautiyal)  
Member- Secretary



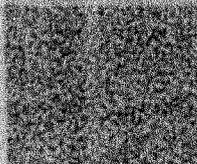
## INDIA NON JUDICIAL

## Government of Rajasthan

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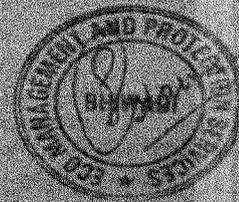
KAILASH CHAND KUMAWAT  
 ACC CODE: RJ3026904/5 V. Lic. No. 155/2013  
 A-21-22, Ganpati Plaza, Bhiwadi (Raj.)  
 Mob. No. 9314706969, 9414706969

Certificate No.	: IN-RJ30094683931539W
Certificate Issued Date	: 07-Feb-2024 04:58 PM
Account Reference	: NONACC (SV)/ RJ3026904/ BHIWARI/ RJ-AL
Unique Doc. Reference	: SUBIN-RJRJ302690447607520851776W
Purchased by	: ECO MANAGEMENT AND PROTECTION SERVICES
Description of Document	: Article 14 Bond
Property Description	: PLOT NO. F-33, RIICO INDUSTRIAL AREA, KAHARANI, BHIWADI, DIST ALWAR (RAJ.)
Consideration Price (Rs.)	: 0 (Zero)
First Party	: JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD
Second Party	: ECO MANAGEMENT AND PROTECTION SERVICES
Stamp Duty Paid By	: ECO MANAGEMENT AND PROTECTION SERVICES
Stamp Duty Payable (Rs.)	: 100 (One Hundred only)
Surcharge for Infrastructure Development (Rs.)	: 10 (Ten only)
Surcharge for Propagation and Conservation of Cow (Rs.)	: 10 (Ten only)
Surcharge for Relief from Natural and Man-made Calamities (Rs.)	: 10 (Ten only)
Stamp Duty Amount (Rs.)	: 130 (One Hundred And Thirty only)



For JRG Automotive Industries India Pvt. Ltd.

*[Handwritten Signature]*  
 JRG Automotive Industries India Pvt. Ltd.



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Certificate No. IN – RJ30094563931539W

Agreement for Safely Management of Hazardous Waste

This Agreement is entered and executed at Bhiwadi on 1<sup>st</sup> day of January 2023.

Between

M/s JRG Automotive Industries India Private Limited a company incorporated under the Company Act, 1956, and having its Registered Office at Unit No. 006, BPTP Park Centra, Sector – 30, Gurugram – 122001, Haryana, (hereinafter referred as “JRG Automotive”) and Factory address-(1) Plot No. 15, Sector -16, IMT Bawal, District \_ Rewari, Haryana – 123501, (2) Plot No. 16, Sector- 5, IMT Bawal, District – Rewari, Haryana – 123501, (3) Plot No. 22 – 24, Sector 7, IMT Bawal, District- Rewari, Haryan - 123501, which expression shall unless repugnant to the context or meaning thereof, be deemed to mean and include its representative, successors in interest, executors, administrators, liquidators and permitted assigns, through Mr. G L Goyal (Vice President) of the One Part.

AND

M/s. Eco Management And Protection Services, a Partnership Firm and having its Registered Postal Address Office & Hazardous Waste Processing Site at F – 33, RIICO Industrial Area, Kaharani, Bhiwadi – 301019, Distt. Alwar (Rajasthan), (hereinafter referred as “ECO MANAGEMENT”) represented by its duly authorized representative Mr. Siddarth K Sharma designated as Partner, nominated person with authorities, for due compliance of Environment Protection Act, 1986 for its processing unit works and Rules framed there under inter-alia including Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 to operate a facility for Collection, Disposal, Reception, Storage treatment and disposal of Hazardous Waste as in terms of Guidelines issued by Central Pollution Control Board.

The JRG Automotive and Eco Management are hereinafter collectively referred to as “Parties” and individually as “Party” unless repugnant to the context.

WHEREAS JRG Automotive has represented to ECO MANAGEMENT that JRG Automotive is authorized by HARYANA STATE POLLUTION CONTROL BOARD under Hazardous and Other wastes (Management and Transboundary Movement) Rules, 2016 of the Environment Protection Act. 1986

And Whereas ECO MANAGEMENT has obtained the authorization to operate a facility for processing of Paint Sludge and Discarded Containers.

Following is the type and quantity of waste we are entering into agreement -

S.no.	Hazardous waste Type and category	HW Category	Quantity
1.	Process Wastes, residues and sludges (Paint Sludge)	21.1	As per Authorization
2.	Empty barrels/containers/liners contaminated with hazardous chemicals/waste	33.1	As per Authorization

For JRG Automotive Industries India Pvt. Ltd.

*[Handwritten Signature]*  
Authorized Signatory



Certificate No. IN – RJ30094563931539W

**SCOPE OF WORK**

That **JRG Automotive** will arrange loading, removal of Paint Sludge & Discarded Containers from the **JRG Automotive Site** and **ECO MANAGEMENT** will arrange Collection, Transportation, Treatment, and disposal of hazardous waste as per the applicable rules and norms framed in this regard by the PCB.

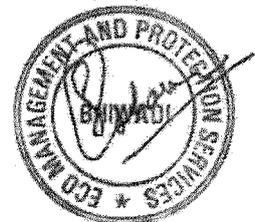
**PAIN T SLUDGE & DISCARDED CONTAINERS PROCESSING AGREEMENT WITNESSES AS UNDER:**

That **JRG Automotive Industries India Private Limited** as waste generator at Plot No. 15, Sector - 16, IMT Bawal, District \_ Rewari, Haryana – 123501, (2) Plot No. 16, Sector- 5, IMT Bawal, District – Rewari, Haryana – 123501, (3) Plot No. 22 – 24, Sector 7, IMT Bawal, District- Rewari, Haryan – 123501- India agrees for the processing of Paint Sludge & Discarded Containers at **ECO MANAGEMENT** at its Common Paint Sludge & Discarded Containers Treatment Facility at Bhiwadi to which **ECO MANAGEMENT** agrees to do same in accordance with aforesaid Rules of 2016 read together with Guidelines issued by Central Pollution Control Board (CPCB) and State Pollution Control Board.

1. That **JRG Automotive** as Waste Generator agrees and undertake to ensure due compliance of applicable provisions and procedures under Rules of 2016 related to generation, collection and storage prior to packing under Chapter IV & V and also maintain necessary arrangements for the same. Similarly, **JRG Automotive** would ensure due compliance of all applicable provisions and procedures related to Loading of hazardous waste specified under Chapter VI of said Rules and all other applicable provisions there under.
2. That this agreement would be **effective from 01-01-2023 to 31-12-2025**, will be valid initially for a period of two years (2 years), and can be renewed from time to time on mutually agreed terms in writing.
3. That **JRG Automotive** will inform the tentative quantity likely to be dispatched on or before start of every month to enable **ECO MANAGEMENT** to plan its disposal accordingly. In addition, **JRG Automotive** shall intimate the actual dispatch particulars and quantity being dispatched, but prior to loading of the Cargo to nominated person of **ECO MANAGEMENT**, so that, necessary arrangements at **ECO MANAGEMENT**'s site can be done. The actual dispatch shall be done only after receipt of confirmation from **ECO MANAGEMENT** end. This is to avoid detention/waiting of vehicles loaded with hazardous sludge at public place/outside plant.
4. **Eco Management** on receipt of information from **JRG Automotive**, will plan and schedule lifting of the Paint Sludge and Discarded Containers Hazardous waste from the premises of **JRG Automotive** within three business days on receipt of such information.
5. That entire cost of loading at **JRG Automotive** site shall be entirely borne by **JRG Automotive**.
6. **JRG Automotive** shall provide the transporter with the relevant information in Form 9 (TRANSPORT EMERGENCY CARD), regarding the hazardous nature of the waste and measures to be taken in case of an emergency and shall mark the hazardous wastes containers and bags as per Form 8.

For JRG Automotive Industries India Pvt. Ltd.

*[Handwritten Signature]*  
A. J. Singh



**Certificate No. IN – RJ30094563931539W**

This agreement can be terminated by giving one-month notice on either side and even earlier with mutual consent. Irrespective of such termination obligation of **JRG Automotive** to pay for the invoices already raised and charges for balance material shall be continued.

7. **ECO MANAGEMENT** would arrange transportation and unloading of hazardous waste Paint Sludge & Discarded Containers as per norms prescribed by respective Pollution Control Board. Vehicles shall be roadworthy, fit to carry hazardous waste Paint Sludge & Discarded Containers as per prescribed by statutory bodies time to time. These vehicles shall be utilized exclusively for transportation of hazardous waste.

That the **JRG Automotive** will Prepare the 7 copies of manifest from the **Eco Management** as per rules.

**Manifest System (Movement Document) for hazardous waste and other waste to be used within the country only**

<u>Copy number with colour code</u>	<u>Purpose</u>
(1)	(2)
Copy 1 (white)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

8. The details of commercials (Quotation) are attached separately in Annexure-1.
9. The **Eco Management** shall indemnify and keep indemnified **JRG Automotive** from all losses, damages and third party claims after taking out Paint Sludge and Hazardous waste from the premises of **JRG Automotive** in case of non-compliance of statutory norms on the part of **Eco Management**.

For JRG Automotive Industries India Pvt. Ltd.

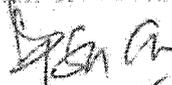
  
Authorized Signatory

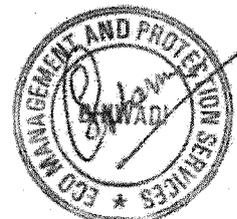


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10. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
11. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreement or arrangements, if any, in this behalf, signed entered into by and between the parties hereto.
12. This Agreement is on principal to basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
13. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
14. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be waiver of a similar occasion or any other similar breach or non – fulfilment on a future occasion.
15. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
16. It is clearly and expressly understood by and between the parties that the activity of lifting transportation, treatment, storage and disposal of Paint Sludge and Hazardous wastes is an independent contract and it does not come within the purview of **JRG Automotive** manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
17. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between **JRG Automotive** and the persons engaged by **Eco Management**. **JRG Automotive** shall have no liability towards such persons and such persons will not have any claim whatsoever against **JRG Automotive** for salary, wages, provident fund, gratuity and retrenchment, compensation or any other compensation for accident or death or any claim whatsoever.
18. Any dispute arising on any clauses of this Agreement and the contents of the Annexure hereto between **JRG Automotive** and **Eco Management** shall be referred to an Arbitrator to be mutually appointed by both parties. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at Faridabad, India. The arbitral award, including interim awards, if any shall be final and binding upon both parties.

For JRG Automotive Industries India Pvt. Ltd.

  
Authorized Signatory

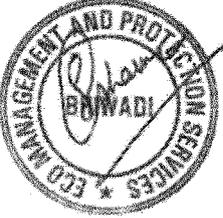


**Certificate No. IN – RJ30094563931539W**

19. Subject to the provisions of the foregoing clause, **JRG Automotive and Eco Management** mutually agree that the Courts of Gurgaon alone, to the exclusion of any other, shall have the jurisdiction.

It is declared by both the parties that persons signing this agreement have requisite authority to enter into this agreement and it shall not be disputed at any forum by any one and would be binding on both the companies.

In witness, whereof the parties have hereto affixed their signature on the date stated in this agreement.

For JRG Automotive Industries India Pvt. Ltd.	For Eco Management And Protection Services
<p>For JRG Automotive Industries India Pvt. Ltd.</p>  <p>Authorized Signatory</p>	
<b>Mr. G L Goyal (Vice President)</b>	<b>Siddarth K Sharma (Partner)</b>

Certificate No. IN – RJ30094563931539W

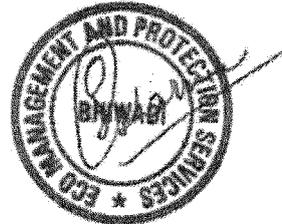
## Annexure -1

S.no.	Description	Unit	Rates	GST	Remarks
1	Processing charges for Paint Sludge Hazardous Waste Category 21.1	Per KG	₹ 5.65	18%	payable by JRG Automotive to Eco Management
2	Re- Processing charges for 1-2 ltr. MS Containers	Per Nos.	₹ 4.00	18%	payable by Eco Management to JRG Automotive
3	Re- Processing charges for 3-4 ltr. MS Containers	Per Nos.	₹ 5.00	18%	payable by Eco Management to JRG Automotive
4	Re- Processing charges for 10 ltr. MS Containers	Per Nos.	₹ 17.00	18%	payable by Eco Management to JRG Automotive
5	Re- Processing charges for 20 - 30 ltr. MS Containers	Per Nos.	₹ 30.00	18%	payable by Eco Management to JRG Automotive
6	Membership Fees (Lifetime non - refundable)	one time	₹ 20,000.00	18%	payable by JRG Automotive to Eco Management
7	Security Fees for hazardous waste (refundable/adjustable)	one time	₹ 1,00,000.00	18%	payable by JRG Automotive to Eco Management
8	Waste Testing Charge (one time)	one-time	₹ 30,000.00	18%	waived off
	<b>Special Points</b>				
9	Above charges include transportation, unloading and processing charge.				
10	You will provide online manifest FORM 10 at the time of lifting as per rules and regulations of HSPCB , CPCB and other concerned Pollution Board				
11	Loading of Hazardous waste is in the scope of JRG Automotive.				
12	Minimum quantity required for Paint Sludge is 5 Ton. Minimum billing quantity will be 5 Ton.				
13	Payment terms, within 15 days from the date of invoice by both Parties.				

For JRG Automotive Industries India Pvt. Ltd.

For Eco Management And Protection Services

For JRG Automotive Industries India Pvt. Ltd.

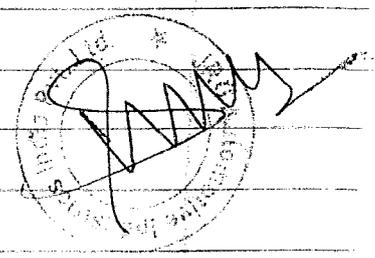
  
 Authorised Signatory


Mr. G L Goyal (Vice President)

Siddarth K Sharma (Partner)

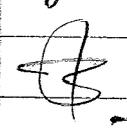
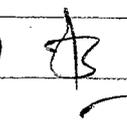
S.No	Date	Particulars	Qty	Time	Signature	Remarks
01	01-1-24	Opening Balance as on 1st Jan 24 (Ducting Dry Sludge from maintenance work)	5 MT	09:30	[Signature]	Balance of 5 from Dec 23
02	07-1-24	Paint Sludge (wet Sludge)	600 KG	12:30	[Signature]	Paint Sludge from P/S-3
03	14-01-24	Paint Sludge (wet Sludge)	450 KG	14:15	[Signature]	Paint Sludge from P/S-4
04	21-01-24	Paint Sludge (wet Sludge)	550 KG	13:20	[Signature]	Paint Sludge from P/S-05
05	28-01-24	Paint Sludge (wet Sludge)	450 KG	14:20	[Signature]	Paint Sludge from P/S-03

Inward Total - 7.05 MT

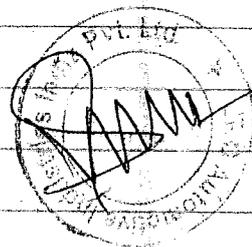


outward-waste

DATE January - 2024  
PAGE

No	Date	Particulars	Qty	Time	Veh. No	Sign -
1	19/01/24	Paint sludge left to Shukla E-waste	1000 kg.	14:45	RJ-40 GA-1730	
	24/01/24	Paint sludge left to Shukla E-waste	1000 kg.	17:30	RJ-40-GA 1730	

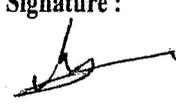
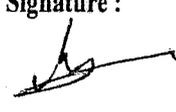
Outward - Total - 2 MT



Closing Balance

= 5.05 MT

MANIFEST FOR HAZARDOUS AND OTHER WASTE

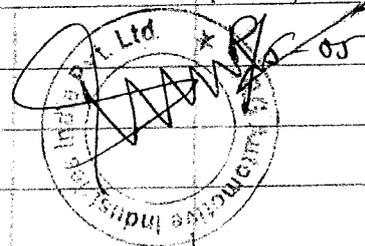
1.	Sender's name and mailing address (including Phone No. and e-mail)	JRG Automotive Industries (I) Pvt. Ltd
2.	Sender's authorisation No.	
3.	Manifest Document No.	211
4.	Transporter's Name and address (including Phone No. and e-mail)	
5.	Type of Vehicle	Tempo
6.	Transporter's registration No.	MA
7.	Vehicle registration No.	RD-40-GA-1730
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	
9.	Receiver's Authorisation No.	
10.	Waste description	Waste Name <u>Paint Sludge</u> Category of Waste _____
11.	Total quantity No. of Containers	<u>1000</u> Kg / Ton _____ Bags / Drums / Cans
12.	Physical Form	Solid, Liquid, Semi Solid
13.	Special handling instructions and additional information	Handle With Care
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are caegorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp JRG Automotive Industries India Pvt. Ltd. Plot No. 22-23-24, Sec-7, HSIIDC Bawal Rewari-Haryana GSTIN-06AASGS3288F12W	Signature :  Month Day Year 01 19 20 24
15.	Transporter's acknowledgment of Receipt of Wastes	
	Name & Stamp G.S.TIN	Signature :  Month Day Year 01 19 20 24
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp	Signature : Month Day Year [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	Sri Srinivasan Enterprises, Industrial Estate, Vijaya Vittala, D. No. 50/22, 4th Floor, Bengaluru, Bengal		
2.	Sender's authorisation No.			
3.	Manifest Document No.	212		
4.	Transporter's Name and address (including Phone No. and e-mail)			
5.	Type of Vehicle	Truck		
6.	Transporter's registration No.			
7.	Vehicle registration No.	KA-03-2A-1730		
8.	Receiver's Name and mailing address (including Phone No. and e-mail)			
9.	Receiver's Authorisation No.			
10.	Waste description	Waste Name	Hazardous Waste	
		Category of Waste	Flammable	
11.	Total quantity No. of Containers	1000	Kg / Ton	
			Bags / Drums / Cans	
12.	Physical Form	Solid, Liquid, Semi Solid		
13.	Special handling instructions and additional information	Handle With Care		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper condition for transport by road according to applicable national government regulations		
	Name & Stamp	Signature :		
		Month	Day	Year
		01	02	2020
15.	Transporter's acknowledgment of Receipt of Wastes			
	Name & Stamp	Signature :		
		Month	Day	Year
		01	02	2020
16.	Receiver's certification for receipt of hazardous and other waste			
	Name & Stamp	Signature :		
		Month	Day	Year

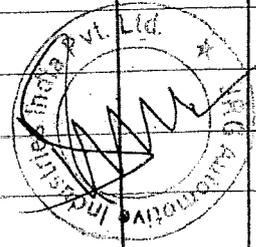
SNo	Date	Particulars	Qty	Time	Signature	Remarks	SNo
01.	01-02-24	Opening Balance cash 01-02-24	5.05 MT	09:40		Balance b/d from 31st Jan 24	
02	04-02-24	Paint Sludge (Wet Sludge)	550 KG	13:40		Paint Sludge from P/S-2/04	
03	11-02-24	Paint Sludge (Wet Sludge)	500 KG	11:45		Paint Sludge from P/S-5	
04	11-02-24	Paint Sludge (Ducting Dry Sludge from maintenance work)	9 MT	17:15		Paint Sludge from Room Ducting maintenance work	
05.	18-02-24	Paint Sludge (Wet Sludge)	600 KG	11:19		Paint Sludge from P/S-03	
06	25-02-24	Paint Sludge (Wet Sludge)	450 KG	12:40		Paint Sludge from	

Inward Total = 16.15 MT





Sr. No	Date	Particulars	Qty	Time	Signature	Re
01	01-03-24	Opening Balance as on 1-03-24	1815 MT	09:45	(Signature)	Bata B/S
02	04-03-24	Paint Sludge (Wet Sludge)	700 KG	11:40	(Signature)	P/S
03	11-03-24	Paint Sludge (Wet Sludge)	865 KG	14:19	(Signature)	P/S
04	10-03-24	Paint Sludge (Wet Sludge)	341 KG	15:15	(Signature)	P/S
05	25-03-24	Paint Sludge (Wet Sludge)	765 KG	14:12	(Signature)	P/S
06	25-03-24	Paint Sludge (Duct Sludge from maintenance work)	3 MT	12:19	(Signature)	P/S man W/S D/S P/S
Inward Total			2221 KG			

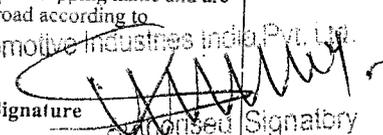
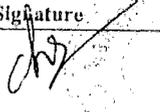


Outward - Waste

DATE Mar 20 24  
PAGE \_\_\_\_\_

Date	Particulars	Qty	Time	Vehicle No.	Sign
02/03/24	Paint Sludge	9.96 MT	13:45	RJ4040 2701	S
Outward Total = 9.96 MT		Balance = 12261 MT			

A circular official stamp is located in the bottom right quadrant of the page. The text within the stamp is partially obscured by a large, bold signature. The signature appears to be 'S. JAYALALITHA'. The stamp itself contains some illegible text, likely an official seal or verification mark.

 <b>HARYANA STATE POLLUTION CONTROL BOARD</b> Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex, First Floor, A-Block, Sector-6, Rewari-123401. Email- hspcbrodr@gmail.com		<b>Manifest No:</b> 61051071 <b>WHITE</b>	<b>Copy 1</b>
<b>(Hazardous Waste Manifest)</b> <b>Form 10</b> [See rule 19(1)]		<b>By Sender To HSPCB</b>	
HQ: Haryana State Pollution Control Board, C-11, Sector-6, Panchkula 134109, Ph-0172-2577870-73, Email: hspcbho@gmail.com			
1	Sender's Name, Mailing Address, Phone no & Email Address:	JRG Automotive Industries India Pvt. Ltd. Unit 2 Plot No.22- 23-24, Sector-7, HSIIDC,Bawal 8397971224 dilipverma@jrgindia.com	
2	Authorization Application No.:	15325285	
3	Authorization Letter No and Date:	HWM/REW/2021/15325285 , 2021-08-29	
4	Authorization validity:	From: 2021-08-23 To: 2025-03-31	
5	Transporter's Name, Address & Phone no:	ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan 9660495827	
6	Transporter's Registration No:	RJ40GA2781	
7	Vehicle No. & Type:	2781   Truck	
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan, 8209524140 ecomagementrai@gmail.com	
9	Receiver's Authorization No. with PCB:	HSPCB/HWM/2021 , 13-09-2021	
10	Total Quantity:	9.96 MT	
11	Physical Form:	Sludge,	
12	Number of Containers:	1	
		Container 1	9.96 MT
13	Name of Schedule:	Schedule I	
	Name of Process/Sub Class/Basel no:	Production and/or industrial use of paints, pigments, lacquers, varnishes and inks	
	Name of Process Waste(Category No):	Process wastes, residues & sludges	
	Detail/Reason of Subclass/Basel no:		
	Quantity:	9.96 MT	
	Waste Type:	Pre-Processing	
	Waste Storage:	Others   JUTE BAG	
	Waste Description:	WASTE TO BE HANDLE PROPERLY AS PER NORMS	
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. <div style="text-align: right;">   <b>JRG Automotive Industries India Pvt. Ltd.</b>              Name &amp; Stamp of Industry : JRG Automotive Industries India Pvt. Ltd. Unit 2      Date :02-Mar-24      Signature           </div>	
15	Transporter Acknowledgement of Receipts of Wastes:	<div style="text-align: right;">   <b>ECO Management and Protection Services</b>              Stamp of: ECO Management and Protection Services      Date :02-Mar-24      Signature           </div>	
16	Special handling instructions and additional information	USE PP AS PER NORMS	
17	Receiver's Certification for receipt of Hazardous and other waste:	<div style="text-align: right;">   <b>M/s ECO Management and Protection Services</b>              F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan              Date: 02-3-2024      Signature           </div>	







HARYANA STATE POLLUTION CONTROL BOARD  
Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex,  
First Floor, A-Block, Sector-6, Rewari-123401. Email-  
hspcbrodr@gmail.com

Manifest No:

64012010

Copy 1

WHITE

## (Hazardous Waste Manifest)

Form 10

By Sender To HSPCB

[See rule 19(1)]

HQ: Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	JRG Automotive Industries India Pvt. Ltd. Unit 2 Plot No.22- 23-24, Sector-7, HSIIDC,Bawal 8397971224 dilipverma@jrgindia.com
2	Authorization Application No.:	15325285
3	Authorization Letter No and Date:	HWM/REW/2021/15325285 , 2021-08-29
4	Authorization validity:	From: 2021-08-23 To: 2025-03-31
5	Transporter's Name, Address & Phone no:	ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan 8740848964
6	Transport's Registration No:	RJ40GA1751
7	Vehicle No. & Type:	1751   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan Rajasthan 8209524140 ecomangementraj@gmail.com
9	Receiver's Authorization No. with PCB:	HSPCB/HWM/2021 , 13-09-2021
10	Total Quantity:	8.85 MT
11	Physical Form:	Sludge,
12	Number of Containers:	1
		Container 1   8.85   MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Production and/or industrial use of paints, pigments, lacquers, varnishes and inks
	Name of Process Waste(Category No):	Process wastes, residues & sludges
	Detail/Reason of Subclass/Basel no:	
	Quantity:	8.85 MT
	Waste Type:	Recyclable
	Waste Storage:	Others   MT
	Waste Description:	WASTE TO BE HANDLE PROPERLY AS PER NORMS
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry :	JRG Automotive Industries India Pvt. Ltd. Unit 2
	Date:	02-Apr-24
	Signature:	
15	Transporter Acknowledgement of Receipts of Wastes:	
	Stamp of: ECO Management and Protection Services	
	Date:	02-Apr-24
	Signature:	
16	Special handling instructions and additional information	WASTE TO BE HANDLE PROPERLY AS PER NORMS
17	Receiver's Certification for receipt of Hazardous and other waste:	
	Stamp of: M/s ECO Management and Protection Services	
	F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan	
	Date: - - - -	Signature



HARYANA STATE POLLUTION CONTROL BOARD  
Regional Office Rewari, SCO D-6 & D-7, Suncity Commercial Complex,  
First Floor, A-Block, Sector-6, Rewari-123401. Email-  
hspcbrodr@gmail.com

Manifest No:  
64087012

Copy 1

WHITE

(Hazardous Waste Manifest)

Form 10

By Sender To HSPCB

[See rule 19(1)]

HQ: Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula 134109,  
Ph-0172-2577870-73,  
Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	JRG Automotive Industries India Pvt. Ltd. Unit 2 Plot No.22- 23-24, Sector-7, HSIIDC,Bawal 8397971224 dilipverma@jrgindia.com
2	Authorization Application No.:	15325285
3	Authorization Letter No and Date:	HWM/REW/2021/15325285 , 2021-08-29
4	Authorization validity:	From: 2021-08-23 To: 2025-03-31
5	Transporter's Name, Address & Phone no:	ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan 8740848964
6	Transport's Registration No:	RJ40GA1751
7	Vehicle No. & Type:	1751   Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan, Rajasthan 8209524140 ecomangementraj@gmail.com
9	Receiver's Authorization No. with PCB:	HSPCB/HWM/2021 , 13-09-2021
10	Total Quantity:	3.67 MT
11	Physical Form:	Sludge,
12	Number of Containers:	1 Container 1 3.67 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Production and/or industrial use of paints, pigments, lacquers, varnishes and inks
	Name of Process Waste(Category No):	Process wastes, residues & sludges
	Detail/Reason of Subclass/Basel no:	.
	Quantity:	3.67 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others   JUTE BAG
	Waste Description:	WASTE TO BE HANDLE PROPERLY AS PER NORMS
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.  Name & Stamp of Industry : JRG Automotive Industries India Pvt. Ltd. Unit 2 Date :03-Apr-24 
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: ECO Management and Protection Services Date :03-Apr-24 
16	Special handling instructions and additional Information	WASTE TO BE HANDLE PROPERLY AS PER NORMS 
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s ECO Management and Protection Services F-33, RIICO Industrial Area, Kaharani, Bhiwadi, Tehsil Tijara, Distt. Alwar, Rajasthan Date: 03-04-2021 

\*\* This is System Generated Manifest for HAZARDOUS AND OTHER WASTE by HROCMMS Haryana \*\*

Created By OCMMS ID:- 17REW4328303 | Created Date:- 03-Apr-24 | JRG Automotive Industries India Pvt. Ltd. Unit 2,  
Plot No.22- 23-24, Sector-7, HSIIDC,Bawal



## Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enc.Sohna Road, Near Hanuman Mandir,Dharuhera

Ph. 01274-244440-41(O) Email:- hspcbrodr@gmail.com

No. :HWM/REW/2022/8479101

DT: 26/05/2022

To

M/s JRG Automotive Industries India Pvt. Ltd.  
PLOT NO 16 SECTOR 5 IMT BAWAL, DISTT-REWARI-123501  
Rewari

**Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016**

- Reference of application:8479101 dated: 26/05/2022
- PAWAN GOYAL of JRG Automotive Industries India Pvt. Ltd. is hereby granted an authorization for generation, collection, storage, transportation, disposal on the premises situated at PLOT NO 16 SECTOR 5 IMT BAWAL, DISTT-REWARI-123501

### Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Recycler	0.1 KL/Annu m

- The authorization shall be valid for a period of 21/04/2022 to 31/03/2026
- The authorization is subject to the following general and specific conditions :-

- Unit will comply all the applicable Law/Acts/CPCB directions under the HOWM, Rules 2016 time to time and will renew license with authorized TSDF/recycler before expiry. 2. Unit will submit Annual Return under HWM, Rules timely. 3. Unit will generate hazardous waste manifest through hrocmms portal. 4. Unit will comply all applicable Laws/ Acts/ Rules/ Directions/ Guidelines amended time to time by the competent Authority/ Hon'able court issued in reference to the said project. 5. This authorization under HWM, Rules is granted without prejudice to the action to be taken against the unit under the provisions of applicable laws / acts / notification / courts order/not obtaining authorization under HOWM, rules previously or in respect of made any past violation at any stage without any claim of the unit. 6. Unit will generate hazardous waste manifest through HROCMMS portal.

Regional Officer Dharuhera

Application no. :8479101  
Industry id: 14REW850705  
Date: 26/05/2022

**For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

DINESH

Regionl Officer, Dharuhera

Digitally signed by  
DINESH KUMAR YADAV  
Date: 2022.05.26  
15:53:05 +05'30'

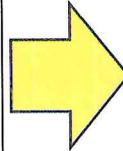
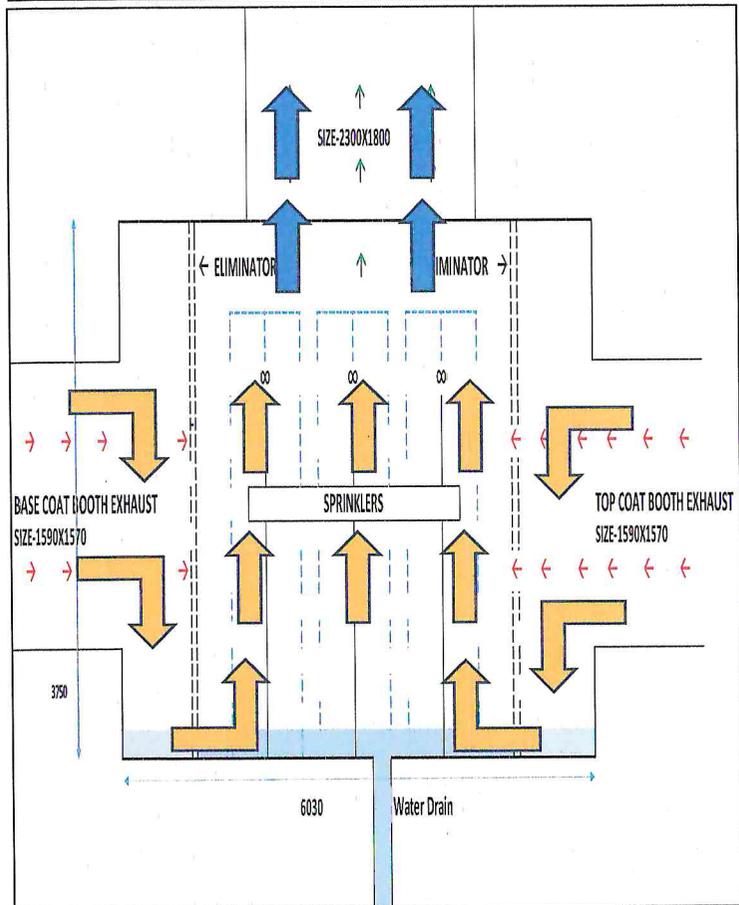
**For Haryana State Pollution Control Board**

82

# Improvement-1 : Water Spray Nozzle Increased in Wet Scrubber

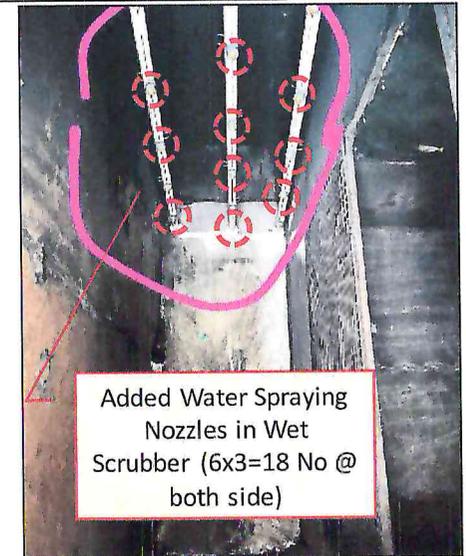
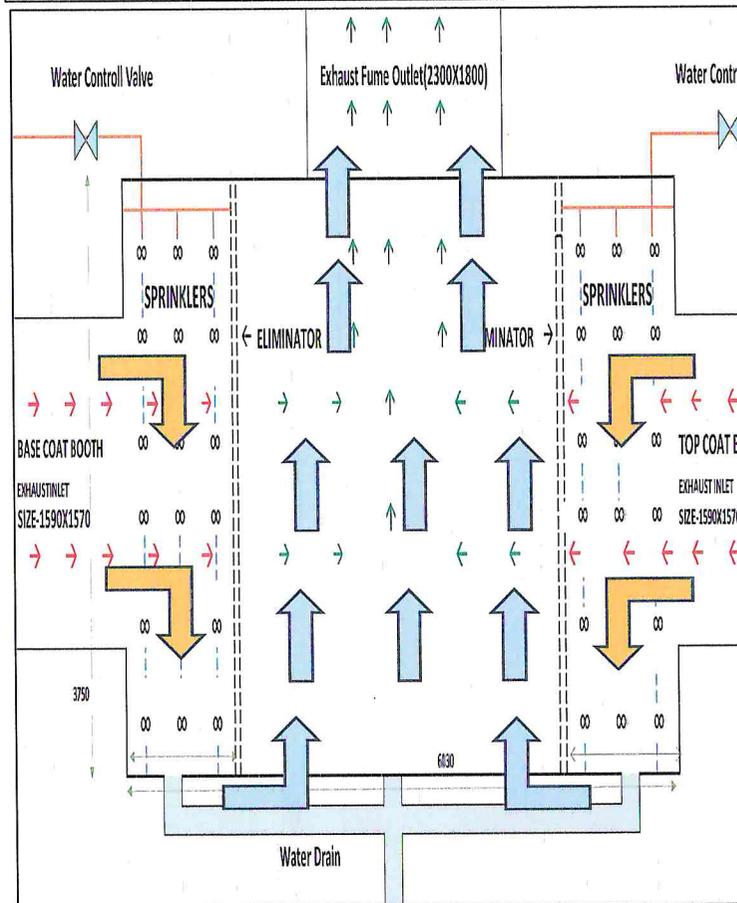
## BEFORE:

3-No Water Spray Nozzle available in Wet Scrubber resulting not proper settle down of pollutant particle



## AFTER:

36-No New Water Spray Nozzle fixed in Wet Scrubber resulting more water spraying on fume exhaust and proper settle down of pollutant particle



Sprinkler Video after :



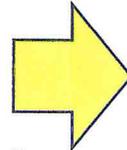
## Improvement-2 : Exhaust Duct Height Increased by 7.5 Mtrs.

### BEFORE:

Paint Shop Exhaust Ducting Height was ~15 Mtr from the ground level resulting Water droplets from Wet Scrubber into Atmosphere



15 Mtrs.



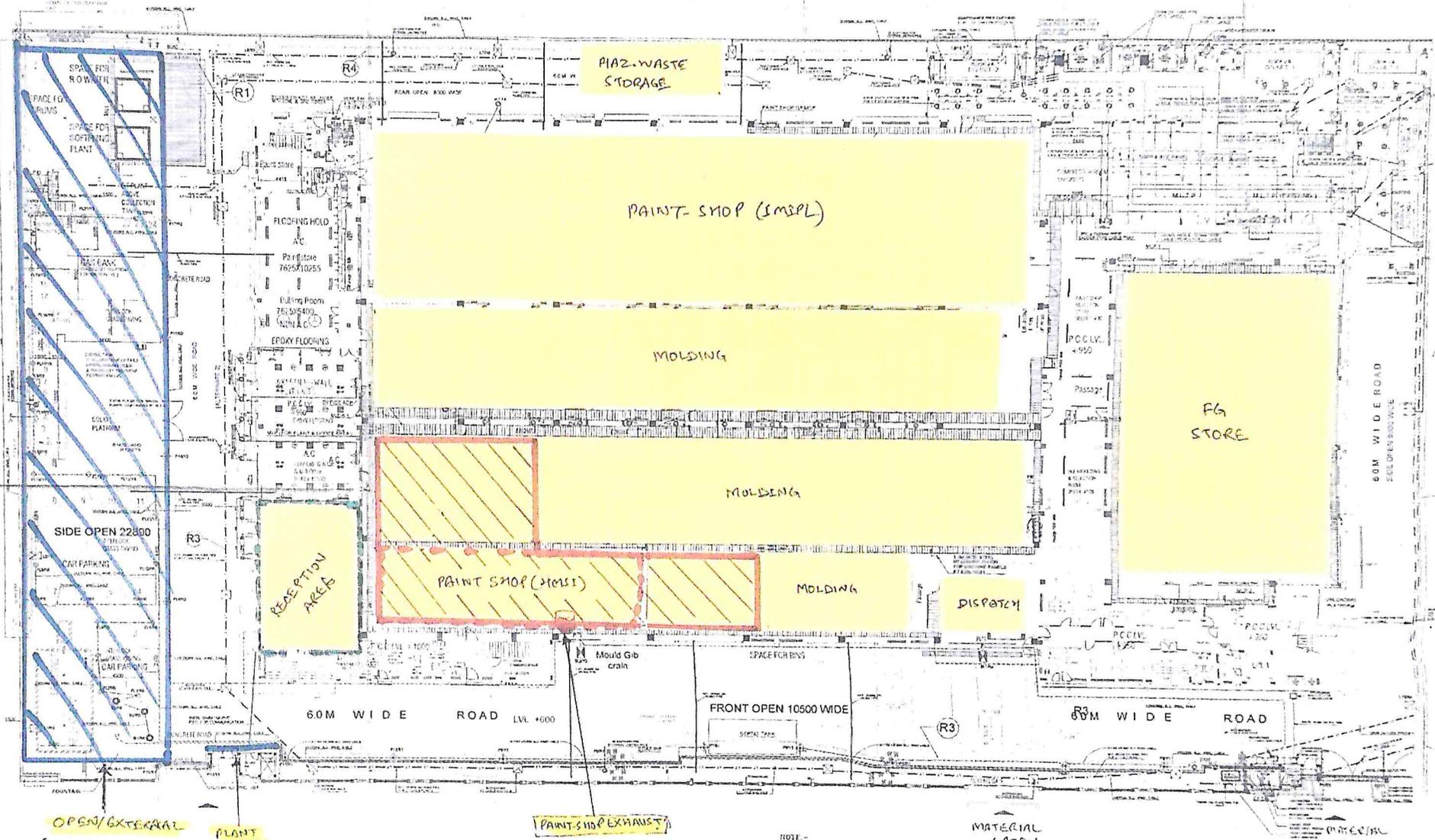
### AFTER:

Paint Shop Exhaust Ducting Height increased upto 22.5 Mtr (3.5 Mtr from plant height) resulting no Water droplets from Wet Scrubber into Atmosphere



22.5 Mtrs

With increased Height of Paint Shop Exhaust, distance between Wet Scrubber and Exhaust outlet increased resulting no water droplet at outlet



PROJECT -  
 PROPOSED FACTORY BUILDING  
 AT PLOT NO-22,23,24 SEC-7,  
 GROWTH CENTRE BAWAL  
 (GURGAON) FOR POLYPLASTICS  
 AUTOMOTIVE INDIA PVT.LTD.

ARCHITECT  
**RAJIV ASSOCIATES**  
 202, SARTAJ APARTMENT, E-38, RING ROAD  
 RAJOURI GARDEN, NEW DELHI-110027  
 PHONE - 011-25462840, 011-25462841 (FAX)  
 E-MAIL:-guptar@delhi.vsnl.net.in, guptaj@vsnl.com

CONSULTANTS  
**AJAY KUMAR ASSOCIATES**  
 ELECTRICAL CONSULTING ENGINEERS.  
 B-27/F1, FREEDOM FIGHTER ENCLAVE,  
 IGNOU ROAD, NEW DELHI-110068  
 TEL- 29533306, TELE FAX- 29533394.

DRG TITLE -  
 SITE PLAN  
 1600KV SUB-STATION,  
 DG SET, EARTHING, CABLE TRAY,  
 CABLE TRENCH &  
 EXTERNAL LIGHTING LAYOUT

SCALE 1/75  
 DRG NO.: EL-02  
 DATE 12-01-2010  
 DESIGNED BY JITENDER  
 CHECKED BY DHIRENDER SINGH

NOTE:-  
 TRANSFORMER & DG SET ARE INSTALLED  
 OUTSIDE ON EACH BUILDING

**MATERIAL GATE-1**

NOTE OF EARTH TERMINATIONS & EARTH INTERFACES

1. TRANSFORMER NEUTRAL EARTHING POINT
2. TRANSFORMER LOW VOLT PLATE EARTHING POINT
3. TRANSFORMER HIGH VOLT PLATE EARTHING POINT
4. TRANSFORMER CASE EARTHING POINT
5. TRANSFORMER OIL DRAINAGE POINT
6. TRANSFORMER OIL FILLING POINT
7. TRANSFORMER OIL LEVEL POINT
8. TRANSFORMER OIL TEMPERATURE POINT
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97. TRANSFORMER OIL PRESSURE POINT
98. TRANSFORMER OIL FLOW POINT
99. TRANSFORMER OIL LEVEL POINT
100. TRANSFORMER OIL TEMPERATURE POINT

**MATERIAL GATE-2**

LEGEND:-

- 1. 160KV SUB-STATION
- 2. 160KV SUB-STATION
- 3. 160KV SUB-STATION
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- 100. 160KV SUB-STATION

## Unit 2 Plant picture



MOULDING AREA (BAY – 1) 10 nos Injection Moulding Machines

This moulding area is completely separate from the paint shops, with proper walls and barricading as separators. People working in the moulding area are not exposed to any of the paint shop areas.

## Unit 2 Plant picture



## MOULDING AREA (BAY – 2) 09 nos Injection Moulding Machines

This molding area is completely separate from the paint shops, with proper walls and barricading as separators. People working in the molding area are not exposed to any of the paint shop areas.

## Unit 2 Plant picture



## MOULDING AREA (BAY – 3) 03 nos Injection Moulding Machines

This molding area is completely separate from the paint shops, with proper walls and barricading as separators. People working in the molding area are not exposed to any of the paint shop areas.

## Unit 2 Plant picture

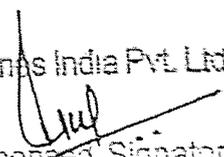
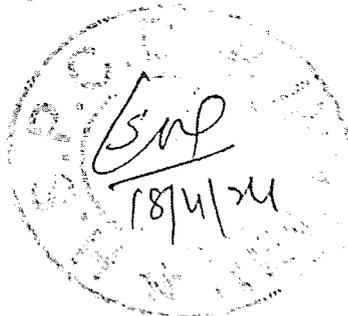


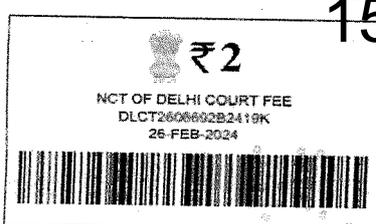
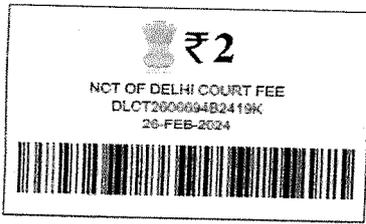
## PAINTSHOP AREA

The paint shop is in a separately enclosed area, in which the area releasing fumes is further cornered with the exhaust towards outer side. No leakage to any other area.

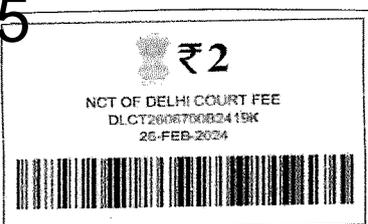
**COMPLIANCE REPORT****SUBMITTED****TO****THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI****WRT THE DIRECTIONS OF  
THE ORDER DATED 05.04.2024****IN THE MATTER OF:****ORIGINAL APPLICATION NO. 684 OF 2023****(SANDEEP VS. JR GROUP POWER AUTOMOBILE  
INDIA PVT. LTD AND ORS)****Prepared by:**

JRG Automotive Industries India Pvt. Ltd.

  
Authorized Signatory  
**Respondent No. 1****Through,****ANAND AWASTHI  
ADVOCATE**



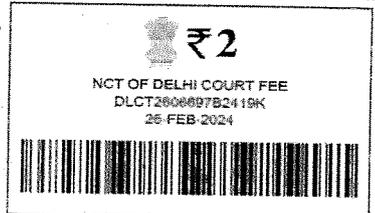
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IN THE COURT OF THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

Suit / Appeal No. NEW DELHI (OA - 684 - 2023)

In re :- SANDEEP

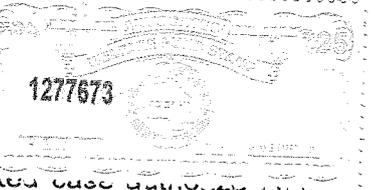


**VERSUS**

JR GROUP POWER AUTOMOBILE INDIA P. LTD Defendant(s)

KNOW ALL to whom these present shall come that I/ we

The above named Sanjeev Kumar (Adv.) D-1627/12  
10, 6F Satpura tower Kausambi  
Ghaziabad 201010  
9312882561  
sanjeevchoudhary11@yahoo.com.



(herein after called the advocate/s to be my/our Advocate in the above-noted case and to act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ..... day of ..... 202

Accepted subject to, the terms of the fees

Advocate  
D/1627/12  
D/2422/2020

Dhishan oja  
Advocate  
D/3818/2019

Client  
I Identify the Signature/Thumb Impression of the Below Mentioned Person,  
Who Has been Signed in my presence. The Client.

Client